



The Tamil Nadu Court-Fees and Suits Valuation Act, 1955

Act 14 of 1955

Keyword(s):

Appeal, Court, Court Fee, Valuation of Suits

Amendments appended: 5 of 1976, 1 of 1985, 31 of 1991, 55 of 2002, 17 of 2003, 44 of 2007, 30 of 2020, 18 of 2021, 20 of 2021, 43 of 2024

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THE TAMIL NADU COURT-FEES AND SUITS
VALUATION ACT, 1955.

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SCHEDULE I.

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¹ [TAMIL NADU] ACT No. XIV OF 1955²

[THE ¹[TAMIL NADU] COURT-FEES AND SUITS
VALUATION ACT, 1955.]

*(Received the assent of the President on the 13th May 1955 ;
first published in the Fort St. George Gazette Extra-
ordinary on the 16th May 1955.)*

An Act to amend and consolidate the law relating to court-
fees and valuation of suits in the ³[State of Tamil Nadu].

WHEREAS it is necessary and expedient to amend and
consolidate the law relating to court-fees and valuation of
suits in the ³[State of Tamil Nadu] :

Be it enacted in the Sixth Year of the Republic of India
as follows :—

CHAPTER I.

PRELIMINARY.

1. (1) This Act may be called the ¹[Tamil Nadu] Court- fees and Suits Valuation Act, 1955.

Short title,
extent and co-
mencement.

(2) It extends to the whole of the ³[State of Tamil Nadu].

¹ These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

² For Statement of Objects and Reasons, see *Fort St. George Gazette*, Part IV-A, Extraordinary, dated the 10th May 1954, pages 151-153.

This Act was extended to the added territories by section 3 of, and the First Schedule to, the Tamil Nadu (Added Territories) Extension of Laws (No.2) Act, 1961 (Tamil Nadu Act 39 of 1961) repealing the corresponding law in force in those territories.

This Act was extended to the Kanyakumari district and the Shencottah taluk of the Tirunelveli district by section 4 (2) of, and the Second Schedule to, the Tamil Nadu (Transferred Territory) Extension of Laws Act, 1965 (Tamil Nadu Act 22 of 1965) repealing the corresponding law in force in that territory.

³ This expression was substituted for the expression "State of Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

(3) It shall come into force on *such date as the State Government may, by notification in the *Fort St George Gazette*, appoint.

Application of Act.

2. (1) The provisions of this Act shall not apply to—

¹[* * * *]

(b) documents presented or to be presented before an officer serving under the Central Government.

(2) Where any other law contains provisions relating to the levy of fee in respect of proceedings under such other law, the provisions of this Act relating to the levy of fee in respect of such proceedings shall apply subject to the said provisions of such other law.

3. In this Act, unless the context otherwise requires,—

Definitions.

(i) "appeal" includes a cross-objection;

(ii) "Court" means any Civil, Revenue, or Criminal Court and includes a Tribunal or other authority having jurisdiction under any special or local law to decide questions affecting the rights of parties;

(iii) "prescribed" means prescribed by rules made under this Act; and

²[(iii-a, "transferred territory" means the Kanniyakumari district and the Shencottah taluk of the Tirunelveli district; and]

(iv) expressions used and not defined in this Act or in the ³[Tamil Nadu] General Clauses Act, 1891 (³ [Tamil Nadu] Act I of 1891), but defined in the Code of Civil Procedure, 1908 (Central Act V of 1908), shall have the meanings respectively assigned to them in the said Code.

¹Clause (a) was omitted and the provisions of this Act were made applicable to proceedings in the Presidency Court of Small Causes, Madras by section 5 of the Presidency Small Cause Courts, Code of Civil Procedure and Tamil Nadu Court-fees and Suits Valuation (Amendment) Act, 1979 (Tamil Nadu Act 43 of 1979), which came into force on the 1st January 1980.

²This clause was inserted by section 4 (1) of, and the Second Schedule to, the Tamil Nadu (Transferred Territory) Extension of Laws Act, 1965 (Tamil Nadu Act 22 of 1965).

³These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

*Came into force on the 19th May 1955.

CHAPTER XII
LIABILITY TO PAY FEE.

4. No document which is chargeable with fee under this Act shall—

Levy of fee in
Courts and
Public offices.

(i) be filed, exhibited or recorded in, or be acted on or furnished by, any Court including the High Court, or

(ii) be filed, exhibited or recorded in any public office, or be acted on or furnished by any public officer, unless in respect of such document there be paid a fee of an amount not less than that indicated as chargeable under this Act :

Provided that, whenever the filing or exhibition in a Criminal Court of a document in respect of which the proper fee has not been paid is in the opinion of the Court necessary to prevent a failure of justice, nothing contained in this section shall be deemed to prohibit such filing or exhibition.

5. When a document on which the whole or any part of the fee prescribed by this Act has not been paid is produced or has, through mistake or inadvertence, been received in any Court or public office, the Court or the head of the office may, in its or his discretion at any time, allow the person by whom such fee is payable to pay the fee or part thereof, as the case may be, within such time as may be fixed; and upon such payment, the document shall have the same force and effect as if the full fee had been paid in the first instance.

6. (1) In any suit in which separate and distinct reliefs are sought based on the same cause of action, the plaintiff shall be chargeable with a fee on the aggregate value of the reliefs :

Provided that, if a relief is sought only as ancillary to the main relief, the plaintiff shall be chargeable only on the value of the main relief.

(2) Where more reliefs than one based on the same cause of action are sought in the alternative in any suit, the plaintiff shall be chargeable with the highest of the fees leviable on the relief.

(3) Where a suit embraces two or more distinct and different causes of action and separate reliefs are sought based on them, either alternatively or cumulatively, the plaint shall be chargeable with the aggregate amount of the fees with which plaints would be chargeable under this Act if separate suits were instituted in respect of the several causes of action :

Provided that where the causes of action in respect of reliefs claimed alternatively against the same person arise out of the same transaction, the plaint shall be chargeable only with the highest of the fees chargeable on them.

Nothing in the sub-section shall be deemed to affect any power conferred upon a Court under rule 6 of Order II of the Code of Civil Procedure, 1908 (Central Act V of 1908).

(4) The provisions of this section shall apply *mutatis mutandis* to memoranda of appeals, applications, petitions and written statements.

Explanation.—For the purpose of this section, a suit for possession of immovable property and for mesne profits shall be deemed to be based on the same cause of action.

Determination of Market value. 7. (1) Save as otherwise provided, where the fee payable under this Act depends on the market value of any property, such value shall be determined as on the date of presentation of the plaint.

(2) The market value of land in suits falling under section 25 (a), 25 (b), 27(a), 29, 30, 37 (1), 37 (3), 38, 45 or 48 shall be deemed to be—

(a) where the land is ryotwari land—thirty times the survey assessment on the land :

Provided that, where the land forms part of a survey field and is not separately assessed to revenue, the value of such part shall be deemed to be thirty times such proportion of the survey assessment as the part bears to the entire survey field.

Explanation.—Land in the areas in which the Malabar Tenancy Act, 1936 [Tamil Nadu] Act XIV of 1936, is in force, shall be deemed to be ryotwari lands.

¹ This section was originally enacted as "Madras" by the Tamil Nadu Tenancy and Land Reforms Act, 1936, as amended by the Tamil Nadu Land Reforms (Second Amendment) Order, 1952.

(b) where the land is situated in an estate as defined in sub-section (2), of section 3 of the ¹[Tamil Nádu] Estates Land Act, 1908 (¹[Tamil Nádu] Act I of 1908), not being a land of the description, mentioned in sub-clause (g) and such estate has been taken over by the Government under the [Tamil Nádu] Estates (Abolition and Conversion into Ryotwari) Act, 1948 (¹[Tamil Nádu] Act XXVI of 1948)—thirty times the land revenue payable on the land under section 23 of that Act; but if a ryotwari settlement has since been effected in pursuance of section 22 of that Act, in respect of such land, thirty times the assessment as so fixed;

(c) where the land is situated in an estate which became an estate under the ¹[Tamil Nádu] Estates Land (Third Amendment) Act, 1936 (¹[Tamil Nádu] Act XVIII of 1936)—thirty times the rent payable for the lands as fixed under the ¹[Tamil Nádu] Estates Land (Reduction of Rent) Act, 1947 (¹[Tamil Nádu] Act XXX of 1947);

(d) where the land is an 'estate' as defined in the ¹[Tamil Nádu] Estates Land Act, 1908 (¹[Tamil Nádu] Act I of 1908)—

(i) where separate *peishkush* is recorded in the Collector's register as payable for the estate—thirty times such *peishkush*;

(ii) in any other case—thirty times the annual melvaram realizable from the estate;

(e) where the land is a minor inam held under inam title deed—thirty times the assessment as noted in the village 'B' Register;

(f) where the land is in an inam village which is not an 'estate' as defined in sub-section (2) of section 3 of the ¹[Tamil Nádu] Estates Land Act, 1908 (¹[Tamil Nádu] Act I of 1908)—thirty times the rent payable in respect of it.

(g) where the land is a house-site whether assessed to full revenue or not, poramboke land, or is land not falling within the foregoing description—its market value.

¹These words were substituted for the word "Madras" by the Tamil Nádu Adaptation of Laws Order, 1969, as amended by the Tamil Nádu Adaptation of Laws (Second Amendment) Order, 1969.

¹[(3) Notwithstanding anything contained in sub-section (2), the market value of land, building or garden in the transferred territory shall, in cases of dispute, be deemed to be ten times the difference between the annual gross profits of such land, building or garden where it is capable of yielding annual profits and the assessment, if any, due to the State Government.]

Set off or counter claim. 8. A written statement pleading a set off or counter claim shall be chargeable with fee in the same manner as a plaint.

Documents 9. Subject to the provisions of the last preceding section, falling under a document falling within two or more descriptions in this two or more Act shall, where the fees chargeable thereunder are different, be chargeable only with the highest of such fees;

Provided that, where one of such descriptions is special and another general, the fee chargeable shall be the fee appropriate to the special description.

CHAPTER III.

DETERMINATION OF FEE.

10. In every suit in which the fee payable under this Statement of Act on the plaint depends on the market value of the particulars of subject-matter of the suit, the plaintiff shall file with the subject-matter of suit and plaintiff's valuation thereof a statement in the prescribed form, of particulars of the subject-matter of the suit and his valuation thereof unless such particulars and the valuation are contained in the plaint.

Decision as to proper fee in the High Court. 11. Where, in a suit instituted in the High Court, in which a fee is payable under this Act, any difference arises between the officer whose duty it is to see that proper fee is paid and any party as to the necessity of paying a fee or the amount thereof, the question shall be referred to the Taxing Officer who shall decide the same:

Provided that, if in the opinion of the Taxing Officer, the question is one of general importance, he may refer it

¹This sub-section was added by section 4(1) of, and the Second Schedule to, the Tamil Nadu (Transferred Territory) Extension of Laws Act, 1965 (Tamil Nadu Act 22 of 1965).

to the Chief Justice of the High Court or such Judge or Judges of the High Court as the Chief Justice shall appoint, either generally or specially in this behalf :

Provided further that, when the case comes up for disposal before the court, the decision of the Taxing Officer may be reviewed by the Court.

12. (1) In every suit instituted in any Court other than the High Court, the Court shall, before ordering the plaint to be registered, decide on the materials and allegations contained in the plaint and on the materials contained in the statement, if any, filed under section 10 the proper fee payable thereon, the decision being however subject to review, further review and correction in the manner specified in the succeeding sub-sections.

Decision as to proper fee in other Courts.

(2) Any defendant may, by his written statement filed before the first hearing of the suit or before evidence is recorded on the merits of the claim but, subject to the next succeeding sub-section, not later, plead that the subject-matter of the suit has not been properly valued or that the fee paid is not sufficient. All questions arising on such pleas shall be heard and decided before evidence is recorded affecting such defendant, on the merits of the claim. If the Court decides that the subject-matter of the suit has not been properly valued or that the fee paid is not sufficient, the Court shall fix a date before which the plaint shall be amended in accordance with the Court's decision and the deficit fee shall be paid. If the plaint be not amended or if the deficit fee be not paid within the time allowed, the plaint shall be rejected and the Court shall pass such order as it deems just regarding costs of the suit.

(3) A defendant added after issues have been framed on the merits of the claim may, in the written statement filed by him, plead that the subject-matter of the suit has not been properly valued or that the fee paid is not sufficient. All questions arising on such pleas shall be heard and decided before evidence is recorded affecting such defendant, on the merits of the claim, and if the Court finds that the subject-matter of the suit has not been properly valued or that the fee paid is not sufficient, the Court shall follow the procedure laid down in sub-section (2).

Explanation.—Nothing in this sub-section shall apply to a defendant added as a successor or a representative in interest of a defendant who was on record before issues

were framed on the merits of the claim and who had an opportunity to file a written statement pleading that the subject-matter of the suit was not properly valued or that the fee paid was not sufficient.

(4) (a) Whenever a case comes up before a Court of Appeal, it shall be lawful for the Court, either of its own motion or on the application of any of the parties, to consider the correctness of any order passed by the lower Court affecting the fee payable on the plaint or in any other proceeding in the lower Court and determine the proper fee payable thereon.

Explanation.—A case shall be deemed to come before a Court of Appeal even if the appeal relates only to a part of the subject-matter of the suit.

(b) If the Court of Appeal decides that the fee paid in the lower Court is not sufficient, the Court shall require the party liable to pay the deficit fee within such time as may be fixed by it.

(c) If the deficit fee is not paid within the time fixed and the default is in respect of a relief which has been dismissed by the lower Court and which the appellant seeks in appeal, the appeal shall be dismissed, but if the default is in respect of a relief which has been decreed by the lower Court, the deficit fee shall be recoverable as if it were an arrear of land revenue.

(d) If the fee paid in the lower Court is in excess, the Court shall direct the refund of the excess to the party who is entitled to it.

(5) All questions as to value for the purpose of determining the jurisdiction of courts arising on the written statement of a defendant shall be heard and decided before evidence is recorded affecting such defendant, on the merits of the claim.

Explanation.—In this section, the expression "merits of the claim" refers to matters which arise for determination in the suit, not being matters relating to the frame of the suit, mis-joinder of parties and causes of action, the jurisdiction of the Court to entertain or try the suit or the fee payable but inclusive of matters arising on pleas of *res Judicata*, limitation and the like.

13. Where a party becomes liable to pay additional fee by reason of an issue framed in the suit, the provisions of the last foregoing section shall apply, to the determination and levy of such additional fee, subject to the modification that where the party liable does not pay such additional fee within the time allowed, the Court shall strike off the issue and proceed to hear and decide the other issues in the case.

14. A plaintiff who has been called upon to pay additional fee may relinquish a part of his claim and apply to have the plaint amended so that the fee paid would be adequate for the claim made in the plaint as amended. The Court shall allow such application on such terms as it considers just and shall proceed to hear and decide the claim made in the plaint as amended, provided that the plaintiff shall not be permitted at any later stage of the suit to add to the claim the part so relinquished.

15. Where fee is payable under this Act on a written statement filed by a defendant, the provisions of section 12 shall apply to the determination and levy of the fee payable on such written statement, the defendant concerned being regarded for the said purpose as the plaintiff and the plaintiff or the co-defendant or the third party against whom the claim is made being regarded as the defendant.

16. The provisions of sections 10 to 14 relating to the determination and levy of fee on plaints in suits shall apply *mutatis mutandis* to the determination and levy of fee in respect of a memorandum of appeal, cross objection or other proceeding in second appeal or in an appeal under the Letters Patent.

17. The provisions of sections 10 to 14 shall apply *mutatis mutandis* to the determination and levy of fee on petitions, in respect of petitions, applications and other proceedings in Courts in the same way as they apply to the determination and levy of fee on plaints in suits.

Court-fee Examiners. 18. (1) The High Court may depute officers to be designated Court-fee Examiners to inspect the records of subordinate Courts with a view to examine the correctness of representations made to, and orders passed by, Courts on questions relating to valuation of subject-matter and sufficiency of fee in respect of proceedings in such Courts.

(2) Questions raised in reports submitted by such Court-fee Examiners and relating to any suit, appeal or other proceeding pending in a Court shall be heard and decided by such Court ; and for the avoidance of doubt it is hereby declared that in hearing and deciding a question raised in any such report, it shall be lawful for the Court to review an earlier decision given by the Court on the same question.

Inquiry and commission. 19. For the purpose of deciding whether the subject-matter of a suit or other proceeding has been properly valued or whether the fee paid is sufficient, the Court may hold such inquiry as it considers proper and may, if it thinks fit, issue a commission to any proper person directing him to make such local or other investigation as may be necessary and to report thereon to the Court.

Notice to the State Government. 20. In any inquiry relating to the fee payable on a plaint, written statement, petition, memorandum of appeal or other document, or to the valuation of the subject-matter of the claim to which the plaint, written statement, petition, memorandum of appeal or other document relates, in so far as such valuation affects the fee payable, the Court may, if it considers it just or necessary to do so, give notice to the State Government ; and where such notice is given, the State Government shall be deemed to be a party to the suit or other proceeding as respects the determination of the question or questions aforesaid ; and the Court's decision on such question or questions shall, when it passes a decree or final order in such suit or proceeding, be deemed to form part of such decree or final order.

CHAPTER IV.

* COMPUTATION OF FEE.

21. The fee payable under this Act shall be determined ^{Fee how} or computed in accordance with the provisions of this ^{reckoned.} Chapter, Chapter VI, Chapter VIII and Schedules I and II.

¹[21-A. In the determination or computation of the Fee to be amount of fee payable under this Act, any fraction of ^{computed to} five naye Paise less than two and a half naye Paise shall be ^{the nearest} disregarded and any fraction of five naye Paise equal ^{multiple of} five naye paise to, or exceeding, two and a half naye Paise shall be regarded as five naye Paise.]

22. In a suit for money (including a suit for damages ^{Suits for} or compensation, or arrears of maintenance, of annuities, money. or of other sums payable periodically), fee shall be computed on the amount claimed.

²[Explanation.—For the purposes of this section, the expression 'suit for money' shall, in respect of the transferred territory, also include suits for rent, pattom, michavaram, adukkuvathu, jenmikaram, or other dues of a like nature.]

23. In the suits hereinafter mentioned, fee shall be ^{Suits for} computed as follows:— <sup>main-
tenance and</sup>

(a) In a suit for maintenance, on the amount claimed ^{annuities.} to be payable for one year;

(b) in a suit for enhancement or reduction of maintenance, on the amount by which the annual maintenance is sought to be enhanced or reduced;

*Under section 12 (1) (v) of the Tamil Nadu Commercial Crops Assessment Act, 1976 (President's Act 5 of 1976), the commercial crop assessment payable under the said Act shall not be deemed to be land revenue for the purpose of calculating court-fees under this Act.

1. This section was inserted by section 2 of, and the Schedule to, the Tamil Nadu Coinage (Alteration of References) Act, 1960 (Tamil Nadu Act 9 of 1960).

. This explanation was added by section 4 (1) of, and the Second Schedule to, the Tamil Nadu (Transferred Territory) Extension of Laws Act, 1965 (Tamil Nadu Act 22 of 1965).

(c) in a suit for annuities or other sums payable periodically, on five times the amount claimed to be payable for one year;

Provided that, where the annuity is payable for less than five years, the fee shall be computed on the aggregate of the sums payable;

Provided further that a suit for enhancement of maintenance shall be instituted in a Court which will have jurisdiction to receive a suit for maintenance at the enhanced rate claimed and one for reduction of maintenance shall be instituted in a Court which will have jurisdiction to receive a suit for maintenance at the rate which is sought to be reduced.

Suits for 24. (1) In a suit for movable property other than movable documents of title, fee shall be computed—

(a) where the subject matter has a market value, on such value; or

(b) where the subject matter has no market value, on the amount at which the relief sought is valued in the plaint.

(2) (a) In a suit for possession of documents of title, fee shall be computed on one-fourth of the amount or of the market value of the property secured by the document—

(i) where the plaint alleges denial of the plaintiff's title to the money or the property secured by the document or

(ii) where an issue is framed regarding the plaintiff's title to the money or the property secured by the document;

Provided that where the allegation in the plaint or the issue framed relates only to a portion of the amount or property, fee shall be computed on one-fourth of such portion of the amount or on one-fourth of the market value of such portion of the property.

(b) In a suit for possession of documents of title where the plaintiff's title to the money or the property secured by the document is not denied, fee shall be computed on the amount at which the relief sought is valued in the plaint.

Explanation.—The expression “document of title” means a document which purports or operates to create, declare, assign, limit or extinguish, whether in present or in future, any right, title or interest, whether vested or contingent, in any property.

25. In a suit for a declaratory decree or order, whether Suits for with or without consequential relief, not falling under declaration. section 26—

(a) where the prayer is for a declaration and for possession of the property to which the declaration relates, fee shall be computed on the market value of the property or on rupees three hundred, whichever is higher;

(b) where the prayer is for a declaration and for consequential injunction and the relief sought is with reference to any immoveable property, fee shall be computed on one-half of the market value of the property or on rupees three hundred, whichever is higher;

(c) where the prayer relates to the plaintiff's exclusive right to use, sell, print or exhibit any mark, name, book, picture, design, or other thing and is based on an infringement of such exclusive right, fee shall be computed on the amount at which the relief sought is valued in the plaint or on rupees five hundred, whichever is higher;

(d) in other cases, whether the subject-matter of the suit is capable of valuation or not, fee shall be computed on the amount at which the relief sought is valued in the plaint or on rupees four hundred, whichever is higher.

26. In a suit for a declaration in regard to the validity Adoption or invalidity of an adoption or the factum of an adoption, suits. fee shall be payable at the following rates:—

(i) In a District Muni- Rupees fifty.
sif's Court.

(ii) In the City Civil Rupees one hundred if the Court, Madras, or market value of the property a Sub-Court or a involved in or affected by District Court. the relief is Rs. 10,000 or less and rupees five hundred if it is above Rs. 10,000.

(iii) In the High Court. Rupees five hundred.

27. In a suit for injunction—

Suits for injunction.

(a) where the relief sought is with reference to any immoveable property, and

(i) where the plaintiff alleges that his title to the property is denied, or

(ii) where an issue is framed regarding the plaintiff's title to the property;

fee shall be computed on one-half of the market value of the property or on rupees three hundred, whichever is higher;

(b) where the prayer relates to the plaintiff's exclusive right to use, sell, print or exhibit any mark, name, book, picture, design or other thing and is based on an infringement of such exclusive right, fee shall be computed on the amount at which the relief sought is valued in the plaint or on rupees five hundred, whichever is higher;

(c) in any other case, whether the subject-matter of the suit has a market value or not, fee shall be computed on the amount at which the relief sought is valued in the plaint or on rupees four hundred, whichever is higher.

28. In a suit for possession or joint possession of trust

uits relating property or for a declaratory decree, whether with or without trust property. to trust property. consequentiai relief in respect of it, between trustees or rival claimants to the office of trustee or between a trustee and a person who has ceased to be trustee, fee shall be computed on one-fifth of the market value of the property subject to a maximum fee of rupees two hundred or where the property has no market value, on rupees one thousand;

Provided that, where the property does not have a market value, value for the purpose of determining the jurisdiction of courts shall be such amount as the plaintiff shall state in the plaint.

Explanation.—For the purpose of this section, property comprised in a Hindu, Muslim or other religious or charitable endowment shall be deemed to be trust property and the manager of any such property shall be deemed to be the trustee thereof.

29. In a suit for possession of immovable property under section 9 of the Specific Relief Act, 1877 (Central Act I of 1877), fee shall be computed on one-half of the market value of the property or on rupees two hundred, whichever is higher.

Suits for possession under the Specific Relief Act, 1877.*

30. In a suit for possession of immovable property not otherwise provided for, fee shall be computed on the market value of the property or on rupees four hundred, whichever is higher.

Suits for possession not otherwise provided for.

31. In a suit relating to an easement, whether by the dominant or the servient owner, fee shall be computed on the amount at which the relief sought is valued in the plaint, which amount shall in no case be less than rupees three hundred:

Provided that, where compensation is claimed besides other relief relating to such easement, fee shall be paid on the amount claimed as compensation in addition to the fee payable on such other relief.

32. In a suit to enforce a right of pre-emption, fee shall be computed on the amount of the consideration for the sale which the pre-emptor seeks to avoid or on the market value, whichever is less.

33. (1) In a suit to recover the money due on a mortgage, fee shall be computed on the amount claimed.

Suits relating to mortgages.

Explanation.—It is immaterial that sale of the mortgaged property is not prayed for.

(2) Where, in such a suit, the holder of a prior mortgage or charge is impleaded and he prays in his written statement that the amount due on his mortgage or charge be determined and that the decree contain a direction for the payment of such amount to him, fee shall be payable on the written statement computed on the amount claimed:

Provided that, where the holder of the mortgage or charge has paid a fee in any other proceeding on the claim to which his written statement relates, credit shall be given for the fee paid by him in such other proceeding.

* See now the Specific Relief Act, 1963 Central Act 47 of 1963.

(3) Where, in such a suit, the mortgaged property is sold and the holder of a prior or subsequent mortgage or charge applies for payment to him out of the sale proceeds of the amount due on his mortgage or charge, such holder of the prior or subsequent mortgage or charge shall pay on his application a fee computed on the amount claimed by him:

Provided that, where such holder of the mortgage or charge is a party to the suit in which the sale was held and has paid fee on the written statement filed by him in the suit, no fee shall be payable by him on the application for payment out of the sale proceeds:

Provided further that, where the holder of the mortgage or charge, not being a party to the suit in which the sale is held, has paid a fee in any other proceeding on the claim to which his application relates, credit shall be given for the fee paid by him in such other proceeding.

(4) In a suit by a co-mortgagee for the benefit of himself and the other co-mortgagees, fee shall be computed on the amount claimed on the entire mortgage:

Provided that, where a co-mortgagee impleaded as defendant in such suit claims on the entire mortgage a larger sum than is claimed in the plaint, the difference between the fee computed on the entire sum claimed in such defendant's written statement and the fee computed on the entire sum claimed in the plaint shall be payable on the written statement.

Explanation.—Nothing in this sub-section shall be construed as affecting the law of limitation.

(5) (a) In a suit by a sub-mortgagee, to recover the amount claimed on the sub-mortgage by sale of the mortgagee's interest in the mortgaged property, fee shall be computed on the amount claimed under the sub-mortgage.

(b) In a suit by a sub-mortgagee, if the prayer is for the sale of the property mortgaged to the original mortgagee and the original mortgagor is also impleaded as a defendant, fee shall be computed on the entire amount claimed on the original mortgage which is sub-mortgaged to him.

(6) Where the holder of a prior or subsequent mortgage or charge is impleaded in a suit by a co-mortgagee to which sub-section (4) applies, or in a suit by a sub-mortgagee to which sub-section (5) applies, the provisions of sub-sections (2) and (3) shall apply *mutatis mutandis* to a written statement or an application filed by such holder of mortgage or charge.

(7) Where the original mortgagee who is impleaded in a suit to which the provisions of sub-section (5) (b) apply claims on the mortgage sub-mortgaged by him a larger amount than is claimed in the plaint, the provisions of sub-section (4) shall apply *mutatis mutandis* to the written statement of such mortgagor.

(8) In a suit against a mortgagee for redemption of a mortgage, fee shall be computed on the amount due on the mortgage as stated in the plaint or on one-fourth of the principal amount secured under the mortgage, whichever is higher:

Provided that, where the amount due on the mortgage is found to be more than the amount on which fee has been paid by the plaintiff, no decree shall be passed until the deficit fee is paid:

Provided further that, in the case of a usufructuary or anomalous mortgage, if the plaintiff prays for redemption as well as for accounts of surplus profits, fee shall be levied separately on the relief for accounts as in a suit for accounts.

(9) In a suit by a mortgagee to foreclose the mortgage or, where the mortgage is made by conditional sale, to have the sale declared absolute, fee shall be computed on the amount claimed in the plaint by way of principal and interest.

34. (1) A suit by a landlord for recovery of possession of property transferred by way of kanam-kuzhikanam shall be deemed to involve the reliefs of redemption and ejectment, and fee shall be levied in respect of each of the reliefs, that is to say, on the kanartham in respect of the relief of redemption and on one year's michavaram or rent in respect of the relief of ejectment.

(2) If in any such suit, arrears of michavaram or rent or damages or both are also sought to be recovered, fee shall be levied also on the amount of such arrears or damages or both :

¹ The words and figures "under the Malabar Tenancy Act, 1929" were omitted by section 4 (1) of, and the Second Schedule to, the Tamil Nadu (Transferred Territory) Extension of Law Act, 1965 (Tamil Nadu Act 22 of 1965.)

Provided that, where the plaintiff seeks to set off the kanarthan and the value of the improvements due by him to the defendant against arrears of michavaram or rent due to him, fee shall be levied only on the balance claimed ; and if the amount ascertained to be due to him exceeds the amount as estimated by the plaintiff, no decree shall be passed until the difference between the fee actually paid and the fee which would have been payable had the suit comprised the whole of the amount so ascertained is paid. If the additional fee is not paid within such time as the Court may fix, the decree shall be limited to the amount to which the fee paid extends.

[(3) Notwithstanding anything contained in sub-sections (1) and (2), in respect of the transferred territory, in a suit for ejectment of a kanam holder or a tenant who has a right to permanent occupancy, or is enjoying under a perpetual lease or under a lease for a term exceeding 25 years, fee shall be computed according to the market value of the subject matter.]

Suits for 35. (1) In a suit for accounts, fee shall be computed on **accounts.** the amount sued for as estimated in the plaint.

(2) Where the amount payable to the plaintiff as ascertained in the suit is in excess of the amount as estimated in the plaint, no decree directing payment of the amount as so ascertained shall be passed until the difference between the fee actually paid and the fee that would have been payable had the suit comprised the whole of the amount so ascertained, is paid. If the additional fee is not paid within such time as the Court may fix, the decree shall be limited to the amount to which the fee paid extends.

(3) Where in any such suit it is found that any amount is payable to the defendant, no decree shall be passed in his favour until he pays the fee due on the amount.

Suits for 36. (1) In a suit for dissolution of partnership and dissolution of partnership. accounts or for accounts of dissolved partnership, fee shall be computed on the value of the plaintiff's share in the partnership as estimated by the plaintiff.

¹ This sub-section was added by section 4 (1) of, and the Second Schedule to, the Tamil Nadu (Transferred Territory) Extension of Laws Act, 1965 (Tamil Nadu Act 22 of 1965).

(2) If the value of the plaintiff's share as ascertained in the suit exceeds the value as estimated in the plaint, no decree, or where there has been a preliminary decree, no final decree, shall be passed in favour of the plaintiff, no payment shall be made out of the assets of the partnership and no property shall be allotted as for the plaintiff's share, until the difference between the fee actually paid and the fee that would have been payable had the suit comprised the whole of the value so ascertained, is paid.

(3) No final decree shall be passed, no money shall be paid and no allotment of property shall be made in favour of a defendant in any such suit as, for or on account of, his share of the assets of the partnership, until the fee computed on the amount or value of his share of the assets of the partnership is paid.

37. (1) In a suit for partition and separate possession of partition a share of joint family property or of property owned, suits. jointly or in common, by a plaintiff who has been excluded from possession of such property, fee shall be computed on the market value of the plaintiff's share.

(2) In a suit for partition and separate possession of joint family property or property owned, jointly or in common, by a plaintiff who is in joint possession of such property, fee shall be paid at the following rates:—

When the plaint is presented to—

(i) a District Munsif's Court. Rupees thirty.

(ii) the City Civil Court, Madras, or a Sub-Court or a District Court. Rupees thirty if the value of plaintiff's share is Rs. 5,000 or less;

Rupees one hundred if the value is above Rs. 5,000 but below Rs. 10,000 ; and

Rupees two hundred if the value is Rs. 10,000 ; and above

(iii) the High Court. Rupees three hundred.

(3) Where, in a suit falling under sub-section (1) or sub-section (2), a defendant claims partition and separate possession of his share of the property, fee shall be payable on his written statement computed on half the market value of his share or at half the rates specified in sub-section (2), according as such defendant has been excluded from possession or is in joint possession.

(4) Where, in a suit falling under sub-section (1) or sub-section (2), the plaintiff or the defendant seeks cancellation of decree or other document of the nature specified in section 40, separate fee shall be payable on the relief of cancellation in the manner specified in that section.

Suits for joint possession of joint family property or of property owned, jointly or in common, by a plaintiff possession. 38. In a suit for joint possession of joint family property joint or of property owned, jointly or in common, by a plaintiff possession, who has been excluded from possession, fee shall be computed on the market value of the plaintiff's share.

Administration suits. 39. (1) In a suit for the administration of an estate, fee shall be levied on the plaint at the rates specified in section 50.

(2) Where any amount or share or part of the assets of the estate is found due to the plaintiff, and the fee computed on the amount or the market value of such share or part of the assets exceeds the fee paid on the plaint, no payment shall be made and no decree directing payment of money or confirming title to such share or part of the assets shall be passed until the difference between the fee actually paid and the fee computed on the amount or value of the property is paid.

(3) No payment shall be made, no decree directing payment of money or confirming title to any share or part of the assets of the estate shall be passed in favour of a defendant in a suit for administration, until the fee computed on the amount or value of such share or part of such assets is paid by such defendant.

(4) In computing the fee payable by a plaintiff or by a defendant under sub-section (2) or sub-section (3), credit shall be given for the fee if any, paid by such plaintiff or by such defendant in any other proceeding in respect of the claim on the basis of which such amount or share or part of the assets of the estate becomes due to such plaintiff or to such defendant.

40. (1) In a suit for cancellation of a decree for Suits for money or other property having a money value, or other cancellation document which purports or operates to create, declare, assign, limit or extinguish, whether in present or in future any right, title or interest in money, movable or immovable property, fee shall be computed on the value of the subject-matter of the suit, and such value shall be deemed to be—

if the whole decree or other document is sought to be cancelled, the amount or value of the property for which the decree was passed or other document was executed ;

if a part of the decree or other document is sought to be cancelled, such part of the amount or value of the property.

(2) If the decree or other document is such that the liability under it cannot be split up and the relief claimed relates only to a particular item of property belonging to the plaintiff or to the plaintiff's share in any such property, fee shall be computed on the value of such property or share or on the amount of the decree, whichever is less.

Explanation.—A suit to set aside an award shall be deemed to be a suit to set aside a decree within the meaning of this section.

41. (1) In a suit to set aside an attachment by a Civil or Revenue Court of any property, movable or immovable, or of any interest therein or of any interest in revenue, or to set aside an order passed on an application made to set aside the attachment, fee shall be computed on the amount for which the property was attached or on one-fourth of the market value of the property attached, whichever is less.

Suits to
set aside
attachment,
etc.

(2) In a suit to set aside any other summary decision or order of a Civil or Revenue Court, if the subject-matter of the suit has a market value, fee shall be computed on one-fourth of such value, and in other cases, fee shall be payable at the rates specified in section 50.

(3) Where, in a suit falling under sub-section (1) or sub-section (2), a defendant claims partition and separate possession of his share of the property, fee shall be payable on his written statement computed on half the market value of his share or at half the rates specified in sub-section (2), according as such defendant has been excluded from possession or is in joint possession.

(4) Where, in a suit falling under sub-section (1) or sub-section (2), the plaintiff or the defendant seeks cancellation of decree or other document of the nature specified in section 40, separate fee shall be payable on the relief of cancellation in the manner specified in that section.

Suits for joint possession of joint family property
joint or of property owned, jointly or in common, by a plaintiff possession. who has been excluded from possession, fee shall be computed on the market value of the plaintiff's share.

Administration suits. 39. (1) In a suit for the administration of an estate, fee shall be levied on the plaintiff at the rates specified in section 50.

(2) Where any amount or share or part of the assets of the estate is found due to the plaintiff, and the fee computed on the amount or the market value of such share or part of the assets exceeds the fee paid on the plaintiff, no payment shall be made and no decree directing payment of money or confirming title to such share or part of the assets shall be passed until the difference between the fee actually paid and the fee computed on the amount or value of the property is paid.

(3) No payment shall be made, no decree directing payment of money or confirming title to any share or part of the assets of the estate shall be passed in favour of a defendant in a suit for administration, until the fee computed on the amount or value of such share or part of such assets is paid by such defendant.

(4) In computing the fee payable by a plaintiff or by a defendant under sub-section (2) or sub-section (3), credit shall be given for the fee if any, paid by such plaintiff or by such defendant in any other proceeding in respect of the claim on the basis of which such amount or share or part of the assets of the estate becomes due to such plaintiff or to such defendant.

(e) for establishing or disproving a right of occupancy, fee shall be levied on the amount of rent for the immovable property to which the suit relates, payable for the year next before the date of presenting the plaint.

(2) In a suit for recovery of immovable property from a tenant including a tenant holding over after the termination of a tenancy, fee shall be computed on the premium, if any, and on the rent payable for the year next before the date of presenting the plaint.

Explanation.—Rent includes also damages for use and occupation payable by a tenant holding over.

(3) In an appeal from a suit to contest a distress under section 95, sub-section (1) or sub-section (2), of the ¹[Tamil Nadu] Estates Land Act, 1908 (¹[Tamil Nadu] Act I of 1908), or to contest the right of sale under section 112 of that Act, fee shall be charged on the amount of the arrears for which the distress has been made or the sale is proposed to be held.

44. (1) In a suit for mesne profits or for immovable Suits for property and mesne profits, fee shall in respect of mesne profits be computed, where the amount is stated approximately and sued for, on such amount. If the profits ascertained to be due to the plaintiff are in excess of the profits as approximately estimated and sued for, no decree shall be passed until the difference between the fee actually paid and the fee that would have been payable had the suit comprised the whole of the profits so ascertained is paid.

(2) Where a decree directs an enquiry as to the mesne profits which have accrued on the property, whether prior or subsequent to the institution of the suit, no final decree shall be passed till the difference between the fee actually paid and the fee which would have been payable had the suit comprised the whole of the profits accrued due till the date of such decree is paid.

¹These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

(3) Where, for a period subsequent to the date of the decree or final decree, such decree or final decree directs payment of mesne profits at a specified rate, such decree or final decree shall not be executed until the fee computed on the amount claimed in execution has been paid.

Suits for the interest of suit for the interest of an assignee of land revenue, fee shall be computed at ten times his gross profits as such for the land revenue. ¹[44-A. In respect of the transferred territory, in a year next before the date of presenting the plaint.]

Suits under the ²[Tamil Nadu] ²[Tamil Nadu] **Survey and Boundaries Act, 1923** (²[Tamil Nadu] **Act VIII Survey and Boundaries of 1923**), fee shall be computed on one-half of the market value of the property affected by the determination of the boundary or on rupees three hundred, whichever is higher.

Suits to alter or cancel entry in a register. ^{46.} In a suit to alter or cancel any entry in a register of the names of proprietors of revenue-paying estate, the fee payable shall be fifteen rupees.

Suits relating to public matters. ^{47.} In a suit for relief under section 14 of the Religious Endowments Act, 1863 (Central Act XX of 1863), or under section 91 or section 92 of the Code of Civil Procedure, 1908 (Central Act V of 1908), the fee payable shall be fifty rupees.

Interpleader ^{48.} (1) In an interpleader suit, fee shall be payable on the plaint at the rates specified in section 50.

(2) Where issues are framed as between the claimants, fee shall be payable computed on the amount of the debt or the money or the market value of other property, movable or immovable, which forms the subject-matter of the suit. In levying such fee, credit shall be given for the fee paid on the plaint; and the balance of the fee shall be paid in equal shares by the claimants who claim the debt or the sum of money or the property adversely to each other.

¹This section was inserted by section 4 (1) of, and the Second Schedule to, the Tamil Nadu (Transferred Territory) Extension of Laws Act, 1965 (Tamil Nadu Act 22 of 1965).

²These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

(3) Value for the purpose of determining the jurisdiction of courts shall be the amount of the debt, or the sum of money or the market value of other property to which the suit relates.

49. In third party proceedings, fee shall be levied on Third one-half of the value of the contribution or indemnity party claimed against a third party or against a co-defendant proceedings if a claim is made against him :

Provided that, if the suit against the defendant who has filed the third party notice is dismissed, wholly or in part, he shall be entitled to a refund of the whole or a proportionate part of the fee paid by him.

Explanation.—The provisions of this section shall also apply to counter-claims made in third party proceedings.

50. In suits not otherwise provided for, fee shall be payable at the following rates :—

(i) In a Revenue Court .. Rupees fifteen.

(ii) In a District Munsif's Court. Rupees thirty.

(iii) In the City Civil Court, Rupees thirty if the Madras, or a Sub-Court, value of the subject-matter is Rs. 5,000

or less ; rupees one hundred if the value is above Rs. 5,000 but below Rs. 10,000 ; and rupees two hundred if the value is Rs. 10,000 and above.

(iv) In the High Court .. Rupees three hundred.

51. The fee payable under this Act on a memorandum of appeal against an order relating to compensation under any Act for the time being in force for the acquisition of property for public purposes shall be computed on the difference between the amount awarded and the amount claimed by the appellant.

52. The fee payable in an appeal shall be the same as the fee that would be payable in the Court of first instance on the subject-matter of the appeal :

Provided that, in levying fee on a memorandum of appeal against a final decree by a person whose appeal against the preliminary decree passed by the Court of

first instance or by the Court of appeal is pending, credit shall be given for the fee paid by such person in the appeal against the preliminary decree.

Explanation (1).—Whether the appeal is against the refusal of a relief or against the grant of the relief, the fee payable in the appeal shall be the same as the fee that would be payable on the relief in the Court of first instance.

Explanation (2).—Costs shall not be deemed to form part of the subject-matter of the appeal except where such costs form themselves the subject-matter of the appeal or relief is claimed as regards costs on grounds additional to, or independent of, the relief claimed regarding the main subject-matter in the suit.

Explanation (3).—In claims which include the award of interest subsequent to the institution of the suit the interest accrued during the pendency of the suit till the date of decree shall be deemed to be part of the subject-matter of the appeal except where such interest is relinquished.

Explanation (4).—Where the relief prayed for in the appeal is different from the relief prayed for or refused in the Court of first instance, the fee payable in the appeal shall be the fee that would be payable in the Court of first instance on the relief prayed for in the appeal.

Explanation (5).—Where the market value of the subject-matter of the appeal has to be ascertained for the purpose of computing or determining the fee payable, such market value shall be ascertained as on the date of presentation of the plaint.

CHAPTER V.

VALUATION OF SUITS.

Suits not otherwise provided for. 53. (1) In a suit as to whose value for the purpose of determining the jurisdiction of courts, specific provision is not otherwise made in this Act or in any other law, value for that purpose and value for the purpose of computing the fee payable under this Act shall be the same.

(2) In a suit where fee is payable under this Act at a fixed rate, the value for the purpose of determining the jurisdiction of courts shall be the market value or where

it is not possible to estimate it at a money value such amount as the plaintiff shall state in the plaint.

54. (1) Notwithstanding anything contained in section 99 of the Code of Civil Procedure, 1908 (Central Act V of 1908), an objection that by reason of the over-valuation or under valuation of a suit or appeal, a Court of first instance or lower appellate Court which had not jurisdiction with respect to the suit or appeal exercised jurisdiction with respect thereto shall not be entertained by an appellate Court, unless —

(a) the objection was taken in the Court of first instance at or before the hearing at which issues were first framed and recorded, or in the lower appellate Court in the memorandum of appeal to that Court, or

(b) the appellate Court is satisfied, for reasons to be recorded by it in writing, that the suit or appeal was over-valued, or under-valued and that the over-valuation or under-valuation thereof has prejudicially affected the disposal of the suit or appeal on its merits.

(2) If the objection was taken in the manner mentioned in clause (a) of sub-section (1), but the appellate Court is not satisfied as to both the matters mentioned in clause (b) of that sub-section and has before it the materials necessary for the determination of the other grounds of appeal to itself, it shall dispose of the appeal as if there had been no defect of jurisdiction in the Court of first instance or lower appellate Court.

(3) If the objection was taken in that manner and the appellate Court is satisfied as to both those matters and has not those materials before it, it shall proceed to deal with the appeal under the rules applicable to the Court with respect to the hearing of appeals; but if it remands the suit or appeal, or frames and refers issues for trial, or requires additional evidence to be taken, it shall direct its order to a Court competent to entertain the suit or appeal.

(4) The provisions of this section with respect to an appellate Court shall, so far as they can be made applicable, apply to a Court exercising revisional jurisdiction under section 115 of the Code of Civil Procedure, 1908 (Central Act V of 1908), or other enactment for the time being in force.

CHAPTER VI.

PROBATE, LETTERS OF ADMINISTRATION AND
CERTIFICATES OF ADMINISTRATION.

Applica- 55. (1) Every application for the grant of probate or
tion for letters of administration shall be accompanied by a valuation
probate or of the estate in duplicate in the form set forth in Part I
letters of of Schedule II.
adminis- tration.

(2) On receipt of such application, the Court shall send a copy thereof and of the [valuation to the Collector] of the district in which the estate is situated, or if the estate is situated in more than one district, to the Collector of the district in which the most valuable portion of the immovable property included in the estate is situated.

Levy of fee. 56. (1) The fee chargeable for the grant of probate or letters of administration shall comprise —

a fee at the rate or rates prescribed in Article 6 of Schedule I, computed —

(a) where the application is made within one year of the date of death of the deceased, on the market value of the estate on such date ; or

(b) where the application is made after the expiry of one year from such date, on the market value of the estate on the date of the application :

Provided that property held in trust not beneficially or with general power to confer a beneficial interest shall not be liable to any fee under this chapter.

Explanation.—Any member of a joint Hindu family governed by the Mitakshara Law who applies for probate or letters of administration in respect of the estate of a deceased member of the joint family shall pay a fee on the value of the share in the joint property which the deceased would have received if a partition of the property had been made immediately before his death.

¹ These words were substituted for the words "valuation of the Collector" by section 3 of, and the Second Schedule to, the Tamil Nadu Repealing and Amending Act, 1955 (Tamil Nadu Act XXXVI, of 1955).

(2) For the purpose of the computation of fee—

(a) the value of the items mentioned in Annexure B to Part I of Schedule III shall be deducted from the value of the estate :

Provided that, when an application is made for probate or letters of administration in respect of part only of an estate, no debt, no expenses connected with any funeral rites or ceremonies and no mortgage encumbrance on any part of the estate other than that in respect of which the application is made shall be deducted :

Provided further that when, after the grant of a certificate under Part X of the Indian Succession Act, 1925 (Central Act XXXIX of 1925), or under Bombay Regulation VIII of 1827 in respect of any property included in an estate, a grant of probate or letters of administration is made in respect of the same estate, the fee payable in respect of the latter grant shall be reduced by the amount of the fee paid in respect of the former grant ;

(b) the power of appointment which the deceased had over a property or which was created under a will shall be taken into account, the value being taken to be the value of the property forming the subject-matter of the power.

57. The grant of probate or letters of administration shall not be delayed by reason of the reference to the Collector under section 55, sub-section (2), or of a motion by the Collector under section 59, sub-section (5) ; but the Court shall make no grant of probate or letters of administration until it is satisfied that a fee not less than that prescribed by this Act has been paid on the basis of the net value of the estate as furnished in the valuation accompanying the application, or in the amended valuation filed under section 59, sub-section (3) :

Provided that the Court may grant probate or letters of administration notwithstanding that the prescribed fee has not been paid, to the Administrator-General in his official capacity on his giving an undertaking to the satisfaction of the Court that the said fee will be paid within such time as may be fixed by the Court.

58. (1) Whenever a grant of probate or letters of administration has been made in respect of the whole of the property belonging to an estate and the full fee payable under this Act in respect of the application for such grant

has been paid thereon, no fee shall be payable when a like grant is made in respect of the whole or any part of the same property belonging to the same estate.

(2) Whenever such grant has been made in respect of any property forming part of an estate, the amount of fee actually paid under this Act in respect thereof shall be deducted when a like grant is made in respect of the property belonging to the same estate identical with or including the property to which the former grant relates.

Inquiry by the Collector. 59. (1) The Collector to whom a copy of the application and of the valuation has been sent under section 55, sub-section (2), shall examine the same and may make or cause to be made by any officer subordinate to him such inquiry if any, as he thinks fit as to the correctness of the valuation or, where a part only of the property is situated in his district, of the valuation of that part, and may require the Collector of any other district in which any part of the property is situated to furnish him with the correct valuation thereof.

(2) Any Collector required under sub-section (1) to furnish the correct valuation of any property shall comply with the requisition after making or causing to be made by any officer subordinate to him such inquiry, if any, as he thinks fit.

(3) If the Collector is of opinion that the applicant has under-estimated the value of the property of the deceased, he may, if he thinks fit, require the attendance of the applicant, either in person or by his agent, and take evidence and inquire into the matter in such manner as he may think fit, and if he is still of opinion that the value of the property has been under estimated, may require the applicant to amend the valuation, and, if the application for probate or letters of administration is pending in Court, to file a copy of the amended valuation in such Court.

(4) If, in any such case, the probate or letters of administration has or have been granted and the applicant amends the valuation to the satisfaction of the Collector and the Collector finds that a less fee has been paid than was payable according to the true value of the estate, he

shall proceed under section 61, sub-section (4) ; but if a higher fee has been paid than was payable according to the true value of the estate, the excess fee shall be refunded to the applicant.

(5) If the applicant does not amend the valuation to the satisfaction of the Collector, the Collector may move the Court before which the application for probate or letters of administration was made to hold an inquiry into the true value of the property :

Provided that no such motion shall be made after the expiration of six months from the date of the exhibition of the inventory required by section 317 of the Indian Succession Act, 1925 (Central Act XXXIX of 1925).

60. (1) The Court shall, when moved by the Collector under section 59, sub-section (5), hold or cause to be held by any Court or officer subordinate to it an inquiry as to the true value at which the estate of the deceased should have been estimated. The Collector shall be deemed to be a party to the inquiry.

(2) For the purposes of any such inquiry, the Court, or the Subordinate Court or the officer authorized by the Court to hold the inquiry, may examine the applicant on oath either in person or by commission, and may take such further evidence as may be produced to prove the true value of the estate, and where the inquiry has been entrusted to a Subordinate Court or officer, such Court or officer shall return to the Court the evidence taken and report the result of the inquiry and such report and the evidence so taken shall be evidence in the proceedings.

(3) The Court on the completion of the inquiry or on receipt of the report referred to in sub-section (2), as the case may be, shall record a finding as to the true value at which the estate should have been estimated and such finding shall be final.

(4) The Court may make such order in accordance with the provisions of the Code of Civil Procedure, 1908 (Central Act V of 1908), as to the cost of the inquiry as it thinks fit.

Valuation.

Provision 61. (1) Where too low a fee has been paid on any for cases probate or letters of administration in consequence of any where to ~~low a fee~~ mistake or of its not being known at the time that some has been particular part of the estate belonged to the deceased, if paid, any executor or administrator, acting under such probate or letters, applies to the Collector in the form set forth in Part II of Schedule III and pays within six months after the discovery of the mistake or of any effects not known at the time to have belonged to the deceased, what is wanting to make up the fee which ought to have been paid at first on such probate or letters, the Collector shall, if satisfied that a low fee was paid in the first instance in consequence of a mistake and without any intention of fraud or to delay the payment of the proper fee, cause the probate or letters to be duly stamped.

(2) If, in a case falling under sub-section (1), the executor or administrator does not, within the six months referred to in that sub-section, pay the deficit fee, he shall forfeit a sum equal to five times the deficit fee.

(3) If, on application being made under sub-section (1), the Collector is not satisfied that the application was made within six months of the discovery of the mistake or of further effects not included in the original valuation or that the payment of a low fee in the first instance was not due to a *bona fide* mistake, he shall cause the probate or letters to be duly stamped on payment of the deficit fee together with a penalty not exceeding five times such fee.

(4) If, after the grant of probate or letters of administration of an estate, it is found by the Collector as a result of proceedings under section 59 or section 60 or otherwise, that a less fee has been paid than was payable according to the true value of the estate, he shall cause the probate or letters to be properly stamped on payment of the deficit fee, and if he is satisfied that the original undervaluation was not *bonafide*, he shall levy in addition a penalty not exceeding five times the deficit fee.

(5) The Board of Revenue may remit the whole or any part of the amount forfeited under sub-section (2) or of any penalty under sub-section (3) or sub-section (4).

62. In case of letters of administration on which too low a fee has been paid at first, the Collector shall not cause the same to be duly stamped in the manner aforesaid until the administrator has given such security to the Court by which the letters of administration have been granted as ought by law to have been given on the granting thereof in case the full value of the estate of the deceased had been then ascertained.

63. (1) If, at any time after the grant of the probate or letters of administration of an estate, it is discovered that a higher fee has been paid than was payable according to the true value of the estate, the executor or administrator, as the case may be, may apply for a refund to the Collector to whom a copy of the valuation of the estate was sent under section 55, sub-section (2). The application shall be accompanied by an amended valuation in the form set forth in Part II of Schedule III together with the probate or letters of administration upon which a refund is sought.

(2) If the Collector is satisfied that the amended valuation is correct, he shall—

(i) endorse a certificate on the stamped probate or letters of administration to the effect that so much of the fee represented by the stamp or stamps used has been refunded ; and

(ii) refund the difference between the fee originally paid and that which should have been paid :

Provided that, no refund shall be granted under this section unless the application for refund is made within three years of the date of the grant of the probate or letters of administration, or within such further period as the Collector may allow.

If, by reason of any legal proceedings, the debts due from the deceased have not been ascertained and paid, or his effects have not been recovered and made available and in consequence thereof, the executor or administrator is prevented from claiming the return of such difference within the said period of three years, the Collector may allow such further time for making the claim as may appear to him to be reasonable under the circumstances.

If the Collector does not grant a refund, the executor or administrator, as the case may be, may apply to the Board of Revenue for an order of refund. An application for

such refund should be accompanied by an amended valuation in the form set forth in Part II of Schedule III.

64. Any excess fee found to be payable by an applicant for probate or letters of administration or by an executor or administrator, or any costs under section 60, sub-section (4), or any penalty or forfeiture payable by any such executor or administrator may, on the certificate of the Board of Revenue, be recovered from the executor or administrator as if it were an arrear of land revenue.

65. The powers and duties of the Collector under this Chapter shall be subject to the control of the Board of Revenue.

CHAPTER VII.

REFUNDS AND REMISSIONS.

66. (1) Where a plaint or memorandum of appeal is rejected on the ground of delay in its re-presentation, or where the fee paid on a plaint or memorandum of appeal is deficient and the deficiency is not made good within the time allowed by law or granted by the Court, or the delay etc., in payment of the deficit fee is not condoned and the plaint or memorandum of appeal is consequently rejected, the Court shall direct the refund to the plaintiff or the appellant, of the fee paid on the plaint or memorandum of appeal which has been rejected.

(2) Where a memorandum of appeal is rejected on the ground that it was not presented within the time allowed by the law of limitation, one-half of the fee shall be refunded.

67. (1) Where a plaint or memorandum of appeal which has been rejected by the lower Court is ordered to be remanded, or where a suit is remanded in appeal for a fresh decision by the lower Court, the Court making the order or remanding the appeal may direct the refund to the appellant of the full amount of fee paid on the memorandum of appeal; and, if the remand is on second appeal, also on the memorandum of appeal in the first appellate Court, and, if the remand is in Letters Patent Appeal, also on the memorandum of second appeal and memorandum of appeal in the first appellate Court.

(2) Where an appeal is remanded in Second Appeal or Letters Patent Appeal for a fresh decision by the lower appellate Court, the High Court remanding the appeal may direct the refund to the appellant of the full amount of fee paid on the memorandum of Second Appeal if the remand is in Second Appeal, and of the full amount of fee paid on the memorandum of Second Appeal and the Memorandum of Letters Patent Appeal if the remand is in Letters Patent Appeal :

Provided that, no refund shall be ordered if the remand was caused by the fault of the party who would otherwise be entitled to a refund :

Provided further that, if the order of remand does not cover the whole of the subject-matter of the suit, the refund shall not extend to more than so much fee as would have been originally payable on that part of the subject-matter in respect whereof the suit has been remanded.

68. Where an application for a review of judgement is admitted on the ground of some mistake or error apparent on the face of the record, and on the rehearing the Court reverses or modifies its former decision on that ground, it shall direct the refund to the applicant of so much of the fee paid on the application as exceeds the fee payable on any other application to such Court under Article 11 (g) and (u) of Schedule II.

69. Whenever any suit is dismissed as settled out of Court before any evidence has been recorded on the merits of the claim, half the amount of all fees paid in respect of the claim or claims in the suit shall be ordered by the Court to be refunded to the parties by whom the same have been respectively paid.

Explanation.—The expression 'merits of the claim' shall have the meaning assigned to it in section 12.

70. The fee paid by mistake or inadvertance shall be ordered to be refunded.

71. Where the final decree in a partition suit has been engrossed on non-judicial stamps furnished by the parties, the Court shall order the refund to the parties of so much of the valued fee paid by them as is equal to the value of the non-judicial stamps furnished by them.

Exemption 72. Nothing contained in this Act shall render the of certain following documents chargeable with any fee :—
document.

- (i) mukhtarnama, vakalatnama or other written authority to institute or defend a suit when executed by a member of any of the Armed Forces of the Union not in civil employment ;
- (ii) memorandum of appearance filed by advocates or pleaders when appearing for persons proceeded against in criminal cases ;
- (iii) plaints and other documents in suits filed in village courts ;
- (iv) plaints in suits before Collectors under ¹[Tamil Nadu] Regulation XII of 1816 ;
- (v) application or petition to a Collector or other Officer making a settlement of land revenue, or to the Board of Revenue relating to matters connected with the assessment of land, or with the ascertainment of rights thereto or interest therein, if presented previous to the final confirmation of such settlement ;
- (vi) application relating to a supply for irrigation of water belonging to Government ;
- (vii) application for leave to extend cultivation or to relinquish land, when presented to an officer of land revenue by a person holding, under a direct engagement with Government, land of which revenue is settled but not permanently ;
- (viii) application for service of notice of relinquishment of land or of enhancement of rent ;
- (ix) written authority to an agent to distrain ;
- (x) first application (other than a petition containing a criminal charge of information) for the summons of a witness or other person to attend either to give evidence or to produce a document or in respect of the production or filing of an exhibit not being an affidavit made for the immediate purpose of being produced in Court ;

¹ These words were substituted for the word " Madras " by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

(xi) bail bonds in criminal cases other than bail bonds in village courts, recognizances to prosecute or give evidence and recognizances for personal appearance or otherwise ;

(xii) petition, application, charge or information respecting any offence when presented, made or laid to or before a police officer, or to or before the heads of villages or the village police ;

(xiii) petition, by a prisoner or other person in duress or under restraint of any Court or its officer ;

(xiv) complaint of a public servant as defined in the Indian Penal Code (Central Act XLV of 1860) or an officer of the State Railway* ;

(xv) application for permission to cut timber in Government forests or otherwise relating to such forests, not being applications from forest contractors for extending the period of their leases ;

(xvi) application for the payment of money due by the Government to the applicant, other than an application for refund of lapsed deposit made six months after the date on which the amount lapsed to the Government ;

(xvii) petition of appeal against any municipal tax ;

(xviii) application for compensation under any law for the time being in force relating to the acquisition of property for public purposes ;

(xix) petition under section 48 of the Indian Christian Marriage Act, 1872 (Central Act XV of 1872) ;

(xx) petition or appeal by a Government servant or a servant of the Court of Wards when presented to any superior officer or Government against orders of dismissal, reduction or suspension ; copies of such orders filed with such appeals, and applications for obtaining such copies.

73. The State Government may, by notification in the *Fort St. George Gazette*†, reduce or remit, in the whole or in any part of the territory of this State, all or any of the fees chargeable under this Act, and may, in like manner, cancel or vary such notification.

Power to
reduce or
remit fees.

* Now the Indian Railways.

† Now the *Tamil Nadu Government Gazette*.

CHAPTER VIII.

MISCELLANEOUS.

Collection of fees by stamps. **74.** All fees chargeable under this Act shall be collected by stamps.

Stamps **75.** The stamps used to denote any fee chargeable under this Act shall be impressed or adhesive or partly impressed or adhesive, and partly adhesive, as the State Government may, by notification in the *Fort St. George Gazette**, from time to time, direct.

Amended **76.** Where any document which ought to bear a stamp under this Act is amended in order merely to correct a mistake and to make it conform to the original intention of the parties, it shall not be necessary to impose a fresh stamp.

Cancellation of stamp. **77.** No document requiring a stamp under this Act shall be filed or acted upon in any proceeding in any Court or office until the stamp has been cancelled.

Such officer as the Court or the head of the office may, from time to time, appoint shall, on receiving any such document forthwith effect such cancellation by punching out the figure head so as to leave the amount designated on the stamp untouched, and the part removed by punching shall be burnt or otherwise destroyed.

Deduction to be made. **1[78.** (1) Where allowance is made in this Act for damaged or spoiled stamps, the Collector may, on the application of the person concerned and on the production of the damaged or spoiled stamps and after satisfying himself about the genuineness of such stamps, give in lieu thereof the same amount or value in stamps of the same or any other description, or if the applicant so desires, the same amount or the value in money :

Provided that in all cases where money is paid in cash, a deduction shall be made of five paise for each rupee or fraction thereof so, however, that the amount of such deduction shall not exceed one hundred rupees.

* Now the *Tamil Nadu Government Gazette*.

1 This section was substituted by section 2 of the Tamil Nadu Court-fees and Suits Valuation (Amendment) Act, 1971 (Tamil Nadu Act 31 of 1971). Earlier, for the words "one anna" occurring in the original section 78, the words "five naya Paise" were substituted by section 2 of, and the Schedule to the Tamil Nadu Coinage (Alteration of References) Act, 1960 (Tamil Nadu Act 9 of 1960).

(2) Where fee already paid is directed to be refunded to any person by an order of Court, such refund shall be given effect to in such manner and subject to such conditions as may be prescribed.]

79. Any person appointed to sell stamps, who disobeys any rule made under this Act, and any person, not so appointed, who sells or offers for sale any stamps, shall be punishable with imprisonment for a term which may extend to six months, or with fine which may extend to five hundred rupees, or with both.

80. (1) The High Court may make rules to provide for or regulate all or any of the following matters, namely :—

Power of
High Court
to make rules.

(a) the fees payable for serving and executing processes issued by the High Court in its appellate jurisdiction and by the Civil and Criminal Courts subordinate thereto ;

(b) the remuneration of persons employed by the courts mentioned in clause (a) in the service or execution of processes ;

(c) the fixing by District and Sessions Judges and District Magistrates of the number of process-servers, necessary to be employed for the service and execution of processes issued from their respective courts and the Courts subordinate thereto ;

(d) the display in each Court of a table in the English and in the local language or languages showing the fees payable for the service and execution of processes.

(2) All rules made under sub-section (1) shall be subject to confirmation by the State Government and on such confirmation shall be published in the *Fort St. George Gazette** and shall thereupon have effect as if enacted in this Act.

81. (1) The Board of Revenue may, with the previous sanction of the State Government, make rules consistent with this Act to provide for or regulate all or any of the following matters, namely:—

Power of
Board of
Revenue to
make rules.

(a) the fees chargeable for serving and executing processes issued by the Board of Revenue and by the Revenue courts ;

(b) the remuneration of the persons necessary to be employed for the service and execution of such processes ;

*Now the *Tamil Nadu Government Gazette*.

(c) the fixing by Collectors of the number of persons necessary to be employed for the service and execution of such processes;

(d) the guidance of Collectors in the exercise of their powers under Chapter VI;

(e) the supply of stamps to be used under this Act;

(f) the number of stamps to be used for denoting any fee chargeable under this Act;

(g) the keeping of accounts of all stamps used under this Act;

(h) the circumstances in which stamps may be held to be damaged or spoiled;

(i) the circumstances in which, the manner in which and the authorities by which, allowance for used, damaged or spoiled stamps may be made;

(j) the regulation of the sale of stamps to be used under this Act, the persons by whom alone such stamps may be sold and the duties and remuneration of such persons:

Provided that, in the case of stamps used in the High Court such rules shall be made with the concurrence of the Chief Justice.

¹[(1-A) A rule may be made under sub-section (1) so as to have retrospective effect on and from a date not earlier than the 15th September 1965*].

(2) All rules made under this section shall be published in the *Fort St. George Gazette* and on such publication shall have effect as if enacted in this Act.

¹This sub-section was inserted by section 3 of the Indian Stamp (Tamil Nadu Third Amendment) and the Tamil Nadu Court-fees and Suits Valuation (Amendment) Act, 1975 (Tamil Nadu Act 5 of 1976).

*The orders issued by the State Government in G.O. Ms. No. 873 Revenue Department, dated the 17th March 1965 and in Government Memorandum No. 44430/VI/65-7, Revenue Department, dated the 9th September 1965; and the notification No. B.P. Press 25 (L), dated the 10th September 1965, issued by the Board of Revenue (Chief Controlling Revenue Authority) and published at pages 2013, 2014 of Part III of the *Fort St. George Gazette Extra-ordinary*, dated the 15th September 1965 were validated by section 4 of the Indian Stamp (Tamil Nadu Third Amendment) and the Tamil Nadu Court-fees and Suits Valuation (Amendment) Act, 1975 (Tamil Nadu Act 5 of 1976).

† Now the *Tamil Nadu Government Gazette*.

82. (1) The State Government may, by notification in the *Fort St. George Gazette** make rules to carry out generally the purposes of this Act.

Power of Government to make rules.

(2) All notifications and rules made under this section shall, as soon as possible, after they are made, be placed on the table of the Legislative Assembly for one month, and shall be subject to such modification whether by way of repeal or amendment as the Legislative Assembly may make during the session in which they are so laid.

83. Until rules are framed under sections 80, 81 and 82 and until notifications are issued under section 73, the rules and notifications now in force in respect of matters referred to in those sections, shall, in so far as they are not inconsistent with this Act, continue.

Continuance in force of existing rules.

84. In the¹[Tamil Nadu] Civil Courts Act, 1873 (Central Act III of 1873), section 14 shall be omitted.

Amendment of Central Act III of 1873.

85. The Presidency Magistrates (Court Fees) Act 1877 (Central Act IV of 1877) in so far as it applies to the²[State of Tamil Nadu], is hereby repealed.

Repeal of Central Act IV of 1877.

86. In the Madras City Civil Court Act, 1892 (Central Act VII of 1892), sections 9 and 13 shall be omitted.

Amendment of Central Act VII of 1892.

87. (1) The Court Fees Act, 1870 (Central Act VII of 1870), in its application to the²[State of Tamil Nadu] and in relation to the fees and stamps other than fees and stamps relating to documents presented or to be presented before an officer serving under the Central Government and the Suits Valuation Act, 1887 (Central Act VII of 1887), in its application to the²[State of Tamil Nadu] are hereby repealed.

Repeal and savings.

¹These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

²This expression was substituted for the expression "State of Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

(2) All suits and proceedings instituted before the commencement of this Act and all proceedings by way of appeal, revision or otherwise arising therefrom whether instituted before or after such commencement shall, notwithstanding the repeal of the Court Fees Act, 1870 (Central Act VII of 1870) and the Suits Valuation Act, 1887 (Central Act VII of 1887), be governed by the provisions of the said Acts and the rules made thereunder.

Savings in respect of the transferred territory. ¹[88. In respect of the transferred territory, all suits and proceedings instituted before the commencement of ²[Tamil Nadu] (Transferred Territory) Extension of Laws Act, 1965, and all proceedings by way of appeal, revision or otherwise, arising therefrom, whether instituted before or after such commencement, shall, notwithstanding the repeal of the corresponding law by the said Act, be governed by the provisions of the said corresponding law and the rules made there under.

Explanation.—In this section, the expression “corresponding law” shall mean the Travancore—Cochin Court fees Act, 1125 (Travancore—Cochin Act II of 1125 and the Travancore-Cochin Suits Valuation Act, 1125 (Travancore-Cochin Act IV of 1125).

¹This section was inserted by section 4 (1) of, and the Second Schedule to, the Tamil Nadu (Transferred Territory) Extension of Laws Act, 1965 (Tamil Nadu Act 22 of 1965).

²These words were substituted for the word “Madras” by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

SCHEDULE 1.

AD VALOREM FEES.

Article.	Particulars.	Proper fee.
(1)	(2)	(3)
1	Plaint or written statement pleading a set off or counter-claim or memorandum of appeal presented to any Court— When the amount or value of the subject-matter in dispute— (i) does not exceed five rupees. ^{1[Forty naye paise.} (ii) exceeds five rupees, for every five rupees, or part thereof, in excess of five rupees, up to one hundred rupees ; (iii) exceeds one hundred rupees, for every ten rupees, or part thereof, in excess of one hundred rupees ;	Seventy-five naye paise.]
2	(a) Petition under section 26 of the Provincial Insolvency Act, 1920, or application under section 95 of the Code of Civil Procedure, 1908. (b) Appeal against order on a petition or application falling under clause (a).	An amount of one-half the scale of fee prescribed in article 1 on the amount or compensation claimed. On the scale prescribed in article 1 on the amount in dispute.
3	(a) Petition under section 53 or 54 of the Provincial Insolvency Act, 1920.	An amount of one-half the scale of fee prescribed in article 1 on the market value of the subject-matter subject to a maximum fee of rupees five hundred.

¹These entries were substituted for the entries "Six annas", "six annas" and "Twelve annas" respectively by section 2 of, and the Schedule to, the Tamil Nadu Coinage (Alteration of References) Act, 1960 (Tamil Nadu Act 9 of 1960).

SCHEDULE I—*cont.*AD VALOREM FEES—*cont.*

<i>Article.</i>	<i>Particulars.</i>	<i>Proper fee.</i>
(1)	(2)	(3)
	(b) Appeal against order on a petition falling under clause (a) whether by the Official Receiver or by the unsuccessful party.	An amount of one-half the scale of fee prescribed in article 1 on the market value of the subject-matter subject to a maximum fee of rupees five hundred.
4	Memorandum of appeal against order in proceedings under the Indian Succession Act, 1925.	An amount of one-half the scale of fee prescribed in article 1 on the amount or value of the subject-matter.
5	Application for review of judgment.	One-half of the fee payable on the plaint or memorandum of appeal comprising the relief sought in the application for review.
6	Probate of a will or letters of administration with or without will annexed— When the amount or value of the estate in respect of which the grant of probate or letters is made exceeds one thousand rupees, but does not exceed five thousand rupees. When such amount or value exceeds five thousand rupees.	Two per centum on such amount or value. Three per centum on such amount or value.
7	Certificate under the Indian Succession Act, 1925— Where the amount or value of the debt or security or the aggregate amount or value of the debts and securities specified in the certificate extends up to rupees five thousand. Where such amount or value exceeds five thousand rupees.	Two per centum on such amount or value. Three per centum on such amount or value.

NOTE.—(1) Where a certificate is extended under section 376 of the Indian Succession Act, 1925, fee shall be computed on the amount for which a certificate is sought to be extended and the amount for which a certificate or certificates has or have already been issued, credit being given for the fee already paid.

(2) The amount of a debt is its amount, including interest, on the day on which the inclusion of the debt in the certificate is applied for so far as such amount can be ascertained.

(3) Whether or not any power with respect to a security specified in a certificate has been conferred under the Act, and where such a power has been so conferred, whether the power is for the receiving of interest or dividends on, or for the negotiation or transfer of the security, or for both purposes, the value of the security is its market value on the day on which the inclusion of the security in the certificate is applied for, so far as such value can be ascertained.

SCHEDULE II.

<i>Article.</i>	<i>Particulars.</i>	<i>Proper fee.</i>
(1)	(2)	(3)
1	(i) Petition in a suit under the Native Converts' Marriage Dissolution Act, 1866. ¹	Ten rupees.
	(ii) Petition, plaint or memorandum of appeal when presented to a Court under the Dissolution of Muslim Marriage Act, 1939.	Ten rupees.
	(iii) Petition under the Indian Divorce Act, 1869, excluding petitions under section 44 of that Act, and every memorandum of appeal under section 55 of that Act.	Thirty rupees.
	(iv) Plaint or memorandum of appeal under the Parsi Marriage and Divorce Act, 1936, or a counter-claim made under section 37 of that Act.	Thirty rupees.
	(v) Plaint or memorandum of appeal in a suit under the Indian Colonial Divorce Jurisdiction Act, 1926.	Fifty rupees.

¹Now the Converts' Marriage Dissolution Act, 1866.

SCHEDULE II—*cont.*

<i>Article.</i>	<i>Particulars.</i>	<i>Proper fee.</i>
(1)	(2)	(3)
	If, in a suit falling under any of these clauses, there is a specific claim for damages, separate fee at the rates, prescribed in Article 1 of Schedule I shall be charged on the amount of damages claimed.	
2	Undertaking under section 49 of the Indian Divorce Act, 1869.	One rupee.
3	Memorandum of appeal from an order inclusive of an order determining any question under section 47 or section 144 of the Code of Civil Procedure, 1908, and not otherwise provided for when presented—	
	(i) to a ¹ Court other than the High Court or to any Executive Officer other than the Board of Revenue or Chief Executive Authority.	One rupee.
	(ii) to the Board of Revenue or Chief Executive Authority.	Two rupees.
	(iii) to the High Court—	
	(A) From an order other than an order under the ¹ [Tamil Nadu] Agriculturists' Relief Act, 1938—	
	(1) Where the order was passed by a subordinate Court or other authority—	
	(a) If the order relates to a suit or proceeding, the value of which exceeds one thousand rupees.	Ten rupees.
	(b) In any other case. Five rupees.	

¹ These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

SCHEDULE II— cont.

Article.	Particulars.	Proper fee.
(1)	(2)	(3)
	(2) Where the appeal is under clause 15 of the Letters Patent—	
	(a) From an order passed in exercise of appellate jurisdiction.	Ten rupees.
	(b) From an order passed in exercise of original jurisdiction, which would be appealable under the Code of Civil Procedure, 1908, had it been passed by a Subordinate Court.	Ten rupees.
	(c) In any other case.	One hundred rupees.
	(3) Where the appeal is under section 45-B of the Banking Companies Act, 1949.	One hundred rupees.
	(4) Where the appeal is under section 411-A of the Code of Criminal Procedure, 1898.*	Five rupees.
(B)	From an order under the [Tamil Nadu] Agriculturists' Relief Act, 1938.	Two rupees.
4	Memorandum of appeal under section 39 of the Arbitration Act, 1940—	
(i)	Where the appeal is from an order of a District Munsif's Court or an order of a superior Court in a case where the value for jurisdiction does not exceed Rs. 5,000;	Fifteen rupees.
(ii)	in any other case.	One hundred rupees.

* These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

* See now the Code of Criminal Procedure, 1973 (Central Act 2 of 1974), s. 374.

SCHEDULE II—cont.

Article.	Particulars.	Proper fee.
(1)	(2)	(3)
5	Copy or translation of a judgment or order not being or having the force of a decree—	
	When such judgment or order is passed by any Civil Court other than the High Court or by the Presiding Officer of any Revenue Court or office or by any other Court or judicial or executive authority.	
	(a) if the amount or value of the subject-matter is fifty or less than fifty rupees;	[Fifty naye Paise.]
	(b) if such amount or value exceeds fifty rupees;	One rupee.
	When such judgment or order is passed by the High Court.	Two rupees.
6	Copy or translation of a judgment or order of a Criminal Court.	[Fifty naye Paise.]
7	Copy of a decree or order having the force of a decree—	
	When such decree or order is made by any Court other than the High Court.	
	(a) if the amount or value of the subject-matter of the suit wherein such decree or order is made is fifty or less than fifty rupees;	[Seventy-five naye Paise.]
	(b) if such amount or value exceeds fifty rupees;	One rupee and [Fifty naye Paise.]
	When such decree or order is made by the High Court.	Five rupees.

¹ The words "Fifty naye Paise" and "Seventy-five naye Paise" were substituted for the words "Eight annas" and "Twelve annas" respectively by section 2 of, and the Schedule to, the Tamil Nadu Coinage (Alteration of References) Act, 1960 (Tamil Nadu Act 9 of 1960).

SCHEDULE II—cont.

Article	Particulars.	Proper fee.
(1)	(2)	(3)
8	Copy of any document liable to stamp duty under the Indian Stamp Act, 1899, when left by any party to a suit or proceeding in place of the original withdrawn—	
	(a) When the stamp duty chargeable on the original does not exceed ¹ [fifty naye Paise.]	chargeable on the original.
	(b) in any other case. . . .	¹ [Seventy-five naye Paise.]
9	Copy of any revenue or judicial proceeding or order not otherwise provided for by this Act or copy of any account, statement, report, or the like taken out of any Court or office of any public officer—	
	For every document	¹ [Seventy-five naye Paise.]
10	(a) Application or petition presented to any officer of land revenue by any person holding temporarily settled land under direct engagement with Government and when the subject-matter of the application or petition relates exclusively to such engagement.	¹ [Twenty-five naye Paise.]
	(b) Application or petition presented to any officer of land revenue relating to the grant of land on darkhast.	¹ [Twenty-five naye Paise.]
	(c) Application to a Collector for lease of land for agricultural or non-agricultural purposes.	¹ [Seventy-five naye Paise.]

¹ The words "Fifty naye Paise", "Seventy-five naye Paise" and "Twenty-five naye Paise" were substituted for the words "Eight annas", "Twelve annas" and "Four annas" respectively by section 2 of, and the Schedule to, the Tamil Nadu Coinage (Alteration of References) Act, 1960 (Tamil Nadu Act 9 of 1960).

SCHEDULE II—*cont.*

<i>Article.</i>	<i>Particulars.</i>	<i>Proper fee.</i>
(1)	(2)	(3)

40— <i>cont.</i>	(d) Application or petition presented to any Executive Officer under any Act for the time being in force for the conservancy or improvement of any place if the application or petition relates solely to such conservancy or improvement.	1[Twenty-five naye Paise.]
	(e) Application or petition presented to any board or Executive Officer for a copy or translation of any order passed by such board or officer or of any other document on record in such office.	1[Twenty-five naye Paise.]
	(f) Application to a Forest Officer by a forest contractor for extension of the period of lease—	
	(i) if the value of the subject-matter of the lease is Rs. 5,000 or less;	Five rupees.
	(ii) if such value exceeds Rs. 5,000, for every Rs. 1,000 or part thereof in excess of Rs. 5,000.	One rupee.
	(g) Application for attestation of private documents intended to be used outside India.	One rupee.
	(h) Application for lapsed deposit presented after six months after the date on which the amount lapsed to the Government—	
	(i) When the amount or deposit does not exceed Rs. 50;	1[Fifty naye Paise.]
	(ii) when the amount or deposit exceeds Rs. 50 but does not exceed Rs. 1,000;	One rupee.
	(iii) when it exceeds Rs. 1,000	Two rupees.

¹ The words "Fifty naye Paise", and "Twenty-five naye Paise" were substituted for the words "Eight annas", and "Four annas" respectively by section 2 of, and the Schedule to, the Tamil Nadu Coinage (Alteration of References) Act, 1960 (Tamil Nadu Act 8 of 1960).

SCHEDULE II—cont.

Article.	Particulars.	Proper fee.
(1)	(2)	(3)
10— cont.	(i) Application or petition presented to the Government and not otherwise provided for— (i) which involves the exercise or non-exercise of power conferred by law or rule having the force of law ; (ii) in other cases ..	Two rupees. 1[Fifty naye Paise.]
	(j) Application or petition presented to the Board of Revenue or Chief Executive Authority and not otherwise provided for— (i) which involves the exercise or non-exercise of power conferred by law or rule having the force of law ; (ii) in other cases ..	Two rupees. One rupee and 2[fifty naye Paise.]
	(k) Application or petition not falling under clause (i) or (j) and presented to a public officer or in a public office and not otherwise provided for— (i) which involves the exercise or non-exercise of power conferred by law or rule having the force of law ; (ii) in other cases ..	One rupee. 1[Twenty-five naye Paise.]

1 The words "Fifty naye Paise" and "Twenty-five naye Paise" were substituted for the words "Eight annas" and "Four annas" respectively by section 2 of, and the Schedule to, the Tamil Nadu Coinage (Alteration of References) Act, 1960 (Tamil Nadu Act 9 of 1960).

2 These words were substituted for the words "Eight annas" by section 2 of, and the Schedule to, the Tamil Nadu Coinage (Alteration of References) Act, 1960 (Tamil Nadu Act 9 of 1960).

SCHEDULE II—cont.

Article.	Particulars.	Proper fee.
(1)	(2)	(3)
11	(a) Application or petition presented to any Court for a copy or translation of any judgment, decree or any proceeding of or order passed by such Court or of any other document on record in such Court.	[Twenty-five naye Paise.]
	(b) Application or petition presented to any Civil Court, other than a Principal Civil Court of Original Jurisdiction or to any Court of Small Causes constituted under the Provincial Small Cause Courts Act, 1887, or to a Collector or other officer of revenue in relation to any suit or case in which the amount or value of the subject matter is less than Rs. 50.	[Twenty-five naye Paise.]
	(c) Application to any Court that records may be called from another Court, when the Court grants the application and is of opinion that the transmission of such records involves the use of the post.	[Seventy-five naye Paise] in addition to the fee leviable on the application.
	(d) Application for permission to deposit revenue or rent etc. in the office of the Collector or in the Court.	[Seventy-five naye Paise.]
	(e) Application or petition presented to a Court for determination of the amount of compensation to be paid by a landlord to his tenant.	One rupee.

¹ The words "Seventy-five naye Paise" and "Twenty-five naye Paise" were substituted for the words "Twelve annas" and "Four annas" respectively by section 2 of, and the Schedule to, the Tamil Nadu Coinage (Alteration of References) Act, 1960 (Tamil Nadu Act 9 of 1960).

SCHEDULE II.—cont.

Article.	Particulars.	Proper fee.
(1)	(2)	(3)
11— cont.	(f) A written complaint or charge of any offence other than an offence for which a Police officer may, under the Code of Criminal Procedure, arrest without warrant and presented to any Criminal Court and an oral complaint of any such offence reduced to writing under the Code of Criminal Procedure, 1898.*	One rupee.
	(g) Application or petition presented to any Court, or to any Magistrate in his executive capacity and not otherwise provided for in this Act,	1[Seventy-five naye Paise]
	(h) Application for arrest or attachment before judgment or for temporary injunction	
	(i) when presented to a Civil Court or revenue Court other than the High Court in relation to any suit or proceeding—	
	(1) if the value of the subject matter ^{2[...]} is less than Rs. 50;	One rupee.
	(2) if the value is Rs. 50 and above;	Two rupees and 3[fifty naye Paise.]
	(ii) when presented to the High Court.	Five rupees.

¹The words "Seventy-five naye paise" were substituted for the words "twelve annas" by section 2 of, and the Schedule to the Tamil Nadu Coinage (Alteration of References), Act, 1960 (Tamil Nadu Act 9 of 1960).

²The words "of which" were omitted by section 3 of, and the Second Schedule to, the Tamil Nadu Repealing and Amending Act, 1955. (Tamil Nadu Act XXXVI of 1955).

³These words were substituted for the words "Eight annas" by section 2 of, and the Schedule to, the Tamil Nadu Coinage (Alteration of References) Act, 1960 (Tamil Nadu Act 9 of 1960).

* See now the Code of Criminal Procedure, 1973 (Central Act 2 of 1974).

SCHEDULE II *cont.*

<i>Article.</i>	<i>Particulars.</i>	<i>Proper fee.</i>
(1)	(2)	(3)
11— <i>cont.</i>	(i) Application or petition under section 47 and Order XXI, rules 58 and 90 of the Code of Civil Procedure, 1908—	
	(i) when filed in a revenue Court or a District Munsif's Court.	One rupee.
	(ii) when filed in the City Civil Court, Madras, a Sub-Court or a District Court.	Two rupees and ¹ [fifty] Paise.]
	(iii) when filed in the High Court.	Five rupees.
	(j) Application or petition under sections 34, 72, 73 and 74 of the Indian Trust Act, 1882.	Five rupees.
	(k) (i) Application for probate or letters of administration to have effect throughout India.	Twenty-five rupees.
	(ii) Application for probate or letters of administration not falling under clause (i)—	
	(1) if the value of the estate does not exceed Rs. Rs. 1,000.	² [Seventy-five naye paise.]
	(2) if the value exceeds Rs. 1,000: Provided that that if a caveat is entered and the application is registered as a suit, one-half the scale of fee prescribed in Article 1 of Schedule I on the market value of the estate less the fee already paid on the application shall be levied.	Five rupees.

¹ These words were substituted for the words "Eight annas" by section 2 of, and the Schedule to, the Tamil Nadu Coinage (Alteration of References) Act, 1960 (Tamil Nadu Act 9 of 1960).

² These words were substituted for the words "Tweleve annas" by section 2 of, and the Schedule to, the Tamil Nadu Coinage (Alteration of References) Act, 1950 (Tamil Nadu Act 9 of 1960).

SCHEDULE II—cont.

Article.	Particulars.	Proper fee.
(1)	(2)	(3)

11— (i) Original petitions not otherwise provided for when filed in—

(i) a District Munsif's Court—

(1) under the 1[Tamil Nadu] Village Courts Act, 1888 1[Tamil Nadu] Act I of 1889.

(2) in other cases . . . Five rupees.

(ii) the City Civil Court, Madras, a sub-Court or a District Court.

(iii) the High Court . . . Twenty rupees.

(m) Application to set aside an award under the Arbitration Act, 1940—

(i) when presented to a District Munsif's Court; Twenty-five rupees.

(ii) when presented to the City Civil Court, Madras, a Sub-Court, a District Court or the High Court—

(1) if the value of the subject-matter of the award does not exceed Rs. 5,000. Twenty-five rupees.

(2) if such value exceeds Rs. 5,000 but does not exceed Rs. 10,000. One hundred rupees.

(3) if such value exceeds Rs. 10,000. Two hundred and fifty rupees.

(n) Application under section 14 or section 20 of the Arbitration Act, 1940, for a direction for filing an award or for an order for filing an agreement and application for enforcing foreign awards—

(i) when presented to a District Munsif's Court. Fifteen rupees.

¹ These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

SCHEDULE II—*cont.*

<i>Article.</i>	<i>Particulars.</i>	<i>Proper fee.</i>
(1)	(2)	(3)
11— <i>cont.</i>	(ii) when presented to the City Civil Court, Madras, a Sub-Court, a District Court or the High Court—	
	(1) if the value of the subject-matter of the award does not exceed Rs. 5,000;	
	(2) if such value exceeds Rs. 5,000 but does not exceed Rs. 10,000;	One hundred rupees.
	(3) if such value exceeds Rs. 10,000.	Two hundred and fifty rupees.
(o)	Petition to the High Court for the admission of an Advocate, Attorney or Vakil.	Twenty rupees.
(p)	Application presented to the High Court under section 24 of the Press (Objectionable Matter) Act, 1951.	Fifty rupees.
(q)	Revision petition presented to the High Court under section 115 of the Code of Civil Procedure, 1908, or under section 25 of the Provincial Small Cause Courts Act, 1887, or under the provisions of any other Act, arising out of a suit or proceeding—	
	(i) if the value of the suit or proceeding to which the Order sought to be revised relates does not exceed Rs. 1,000;	Five rupees.
	(ii) if such value exceeds Rs. 1,000.	Ten rupees.
(r)	Petition under sections 153, 166 and 221 of the Indian Companies Act, 1913, in connection with the winding up of a company.	One hundred rupees.

i See now the Companies Act, 1956 (Central Act I of 1956).

SCHEDULE II—cont.

Article.	Particulars.	Proper fee.
----------	--------------	-------------

(1)	(2)	(3)
-----	-----	-----

11— (s) Petition to the High Court ¹[One hundred rupees.
 cont. under Article 226 of the Constitution for a writ other than the writ of *Habeas Corpus* or a petition under Article 227 of the Constitution.

(t) Application under section One hundred rupees.
 45 of the Specific Relief Act,
 1877. ²

(u) Application or petition Two rupees.
 presented to the High Court and not otherwise specifically provided for.

(v) Election petition questioning the election of a person in respect of—

(i) the office of member of Twenty-five rupees.
 a panchayat;

(ii) the office of President Fifty rupees.
 of a panchayat;

(iii) the office of member or Fifty rupees.
 Alderman of the Council
 of the Corporation of
 Madras or of member of
 a Municipal Council
 or a District Board;†

(iv) the office of Mayor or Two hundred rupees.
 Deputy Mayor of the
 Corporation of Madras
 or of Chairman of a Municipality or President of a
 District Board. ††

¹ These words were substituted for the words "Twenty-five rupees" by section 3 of the Tamil Nadu Court-fees and Suits Valuation (Amendment) Act, 1971 (Tamil Nadu Act 31 of 1971).

² See now the Specific Relief Act, 1963 (Central Act 47 of 1963).

† Now the panchayat union council.

†† Now the chairman of the panchayat union council.

SCHEDULE II—*cont.*

<i>Article.</i> (1)	<i>Particulars.</i> (2)	<i>Proper fee.</i> (3)
12	Application for leave to sue as a pauper.	1[Seventy-five naye paise.]
13	Application for leave to appeal as a pauper— (i) when presented to a District Court or a Sub-Court;	One rupee.
	(ii) When presented to the High Court.	Two rupees.
14	(i) Bail Bond or other instrument of obligation when filed in village courts.	1[Twenty-five naye paise.]
	(ii) Bail Bond or other instrument of obligation given in pursuance of an order made by a Court or Magistrate under any section of the Code of Criminal Procedure, 1898,* or the Code of Civil Procedure, 1908, and not otherwise provided for in this Act.	1[Seventy-five naye paise.]
15	Every copy of power-of-attorney when filed in any suit or proceeding.	1[Seventy-five naye paise.]
16	Mukhtarnama, Vakalatnama or any paper signed by an advocate signifying or intimating that he is retained for a party— When presented— (i) to any Court other than the High Court or to any Collector or Magistrate or other executive officer;	One rupee and 2[fifty naye paise.]

1. The words "Seventy-five naye Paise" and "Twenty-five naye Paise" were substituted for the words "Twelve annas" and "Four annas" respectively by section 2 of, and the Schedule to, the Tamil Nadu Coinage (Alteration of References) Act, 1960 (Tamil Nadu Act 9 of 1960).

2. These words were substituted for the words "Eight annas" by section 2 of, and the Schedule to, the Tamil Nadu Coinage (Alteration of References) Act, 1960 (Tamil Nadu Act 9 of 1960).

* See now the Code of Criminal Procedure, 1973 (Central Act 2 of 1974).

SCHEDULE II—cont.

<i>Article.</i>	<i>Particulars.</i>	<i>Proper fee.</i>
(1)	(2)	(3)
16—cont.	(ii) to the Board of Revenue or a Chief Executive Authority.	Two rupees.
	(iii) To the High Court	Three rupees.
	(iv) to the Government	Three rupees.
17	Agreement in writing stating a question for the opinion of the Court under the Code of Civil Procedure, 1908—	
	(i) When presented to a District Munsif's Court or when presented to the City Civil Court or Sub-Court of Ootacamund ¹ in a case where the value of the subject-matter does not exceed Rs. 5,000.	Fifteen rupees.
	(ii) In any other case ..	One hundred rupees.
18	Caveat ..	Ten rupees.

SCHEDULE III.

Part I.

(See section 55.)

Form of Valuation (to be used with such modifications, if any, as may be necessary) of Estate.

IN THE COURT OF

RE : PROBATE OF THE WILL
OF THE ESTATE OF

(OR ADMINISTRATION
, DECEASED.

1. I (A. B.) solemnly affirm/make oath and say that I am the executor (or one of the executors or one of the next-of-kin) of deceased, and that I have truly set forth in Annexure A to this Form of Valuation all the estate of which the above named deceased died possessed or to which he was entitled at the time of his death, and which has come, or is likely to come, to my hands.

¹ The words "or of Cochin" were omitted by clause 3 of, and the Schedule to, the Madras Adaptation of Laws Order, 1957.

SCHEDULE III—*cont.*

Part I—*cont.*

2. I further say that I have also truly set forth in Annexure B all the items I am by law allowed to deduct.

3. I further declare that the said estate exclusive only of the last mentioned items, _____ was on the date of the death of the deceased _____ * is

under the value of

4. I (A.B.) further declare that what is stated in this Form of Valuations is true to the best of my information and belief.

(Signed) -----A.B.

ANNEXURE A.

Valuation of the movable and immovable property of deceased.

Cash in hand and at the bank, household goods, wearing apparel, books, plate, jewels, etc. ^{1[RS. N.P.]}

(State estimated value according to best of Executor's or Administrator's belief.)

Property in Government securities transferable at the Public Debt Office.

(State description and value on the date of the death of the deceased or on the date of the application, as the case may be.)

Immovable property, consisting of

(State description and market value on the date of the death of the deceased or on the date of the application, as the case may be.)

Leasehold property

(If the deceased held any leases for years determinable, state the period of the lease and the estimated amount of rent inserting separately arrears due on the date of death or on the date of the application, as the case may be.)

Property in public companies

(State the particulars and the value calculated at the price on the date of the death or on the date of the application, as the case may be.)

* This form to be used where the application is made after one year from the date of the death.

¹ These letters were substituted for the letters "Rs. a. p." by section 2 of, and the Schedule to, the Tamil Nadu Coinage (Alteration of References) Act, 1960 (Tamil Nadu Act 9 of 1960).

SCHEDULE III—cont.

Part I—cont.

Policies of insurance upon life, money out on mortgages ^{1[RS. NP.]} and other securities, such as bonds, bills, notes and other securities for money.

(State the amount of the whole on the date of the death or on the date of the application, as the case may be.)

Debts ..

(Other than bad debts.)

Stock in trade ..

(State the estimated value, if any.)

Other property not comprised under the foregoing heads. ..

(State the estimated value, if any.)

Total ..

Deduct items shown in Annexure B in the manner provided in sub-section (2) of section 56. ..

Net value of the Estate ..

ANNEXURE B.

Schedule of debts, etc.

Amount of debts due and owing from the deceased, ^{1[RS. NP.]} legally payable out of the estate.

Amount of expenses connected with funeral rites and ceremonies.

Amount of mortgage incumbrances. ..

Property held in trust not beneficially or with general power to confer a beneficial interest.

Other property not subject to duty ..

Total ..

¹ These letters were substituted for the letters "Rs. a—" by section 2 of, and the Schedule to, the Tamil Nadu Coinage (Alteration of References) Act, 1960 (Tamil Nadu Act 9 of 1960).

SCHEDULE III—cont.

Part II.

AMENDED FORM OF VALUATION OF ESTATE.

(See sections 61 and 63.)

IN THE COURT OF

RE: PROBATE OF THE WILL OF
OF THE ESTATE OF (OR ADMINISTRATION
, DECEASED.

1. I (A.B.) am the executor (or one of the executors or one of the
next-of-kin, as the case may be) of

2. Probate was (or letters of administration were) granted to me on

3. It has now been discovered that the net value of the estate on
which Court-fee was paid was not correctly ascertained.

4. I have now truly set forth in Annexure A to this amended
Form of Valuation all the estate of the deceased at the date of
his death

the application (or probate or letters of administration)
which has come or is likely to come to my hands.

5. I further have now truly set forth in Annexure B all the items
which I am by law allowed to deduct.

6. I further declare that the said estate, exclusive only of the last
mentioned

the death of the deceased was
items, at the date of ————— under the value of
this application is

7. I (A.B.) further declare that what is stated in this amended
Form of Valuation is true to the best of my information and belief.

(Signed) A.B. — — —

ANNEXURE A.

Amended valuation of the estate of deceased.

Valuation on which Court-fee was paid.	Increase.	Decrease.	Valuation as now amended.
(1)	(2)	(3)	(4)
Total			

Deduct items shown in Annexure B in the manner
provided in sub-section (2) of section 56.

Amended net value of estate ..

SCHEDULE III -cont.

Part II -cont.

ANNEXURE B.

Amended Schedule of debts, etc.

<i>Valuation on which Court-fee was paid.</i>	<i>Increase.</i>	<i>Decrease.</i>	<i>Valuation as now amended.</i>
(1)	(2)	(3)	(4)
Total ..			

TAMIL NADU ACT NO. 5 OF 1976.*

THE INDIAN STAMP (TAMIL NADU THIRD AMENDMENT) AND THE TAMIL NADU COURT-FEES AND SUITS VALUATION (AMENDMENT) ACT, 1975.

[Received the assent of the President on the 15th March 1976. first published in the Tamil Nadu Government Gazette Extraordinary on the 17th March 1976 (Panguni 3, Iratchasa (2007-Tiruvalluvar Andu)).]

An Act further to amend the Indian Stamp Act, 1899, in its application to the State of Tamil Nadu and the Tamil Nadu Court-fees and Suits Valuation Act, 1955.

BE it enacted by the Legislature of the State of Tamil Nadu in the Twenty-sixth Year of the Republic of India as follows :—

1. (1) This Act may be called the Indian Stamp Short title and (Tamil Nadu Third Amendment) and the Tamil Nadu extent. Court-fees and Suits Valuation (Amendment) Act, 1975.

(2) It extends to the whole of the State of Tamil Nadu.

2. In the Indian Stamp Act, 1899 (Central Act II of Amendment of 1899) (hereinafter referred to as the Central Act), section 74 Central Act II of 1899. shall be re-numbered as sub-section (1) of that section, and after sub-section (1) as so re-numbered, the following sub-section shall be added, namely :—

“(2) A rule may be made under sub-section (1) so as to have retrospective effect on and from a date not earlier than the 15th September 1965.”.

3. [The amendment made by this section has already been incorporated in the principal Act, namely, the Tamil Nadu Court-fees and Suits Valuation Act, 1955 (Tamil Nadu Act XIV of 1955).]

* For Statement of Objects and Reasons, see *Tamil Nadu Government Gazette Extraordinary*, dated the 24th October 1975, Part IV—Section 1, Pages 246-247.

538 *Indian Stamp (Tamil Nadu Third [1976 : T.N. Act 5
Amendment) and the Tamil Nadu
Court-fees and Suits Valuation
(Amendment)*

Validation of certain orders, notification, etc. 4. Notwithstanding anything contained in any judgment, decree or order of any Court or other authority,—

(i) the orders issued by the State Government in G.O. Ms. No. 873, Revenue Department, dated the 17th March 1965 and in Government Memorandum No.44430/VI/65-7, Revenue Department, dated the 9th September 1965 ; and

(ii) the notification No. B.P. Press 25 (L), dated the 10th September 1965, issued by the Board of Revenue (Chief Controlling Revenue—Authority) and published at pages 2013—2014 of Part III of the *Fort St. George Gazette* Extraordinary, dated the 15th September 1965,

shall not be deemed to be invalid, and shall not be deemed ever to have been invalid, merely on the ground that they were not issued in the form of rules in accordance with the provisions of the Central Act or the Tamil Nadu Act or that they were not placed on the table of both the Houses of the State Legislature ; and—

(a) all acts, proceedings or things done or taken under the aforesaid orders or notification till the date of the publication of this Act in the *Tamil Nadu Government Gazette*, shall, for all purposes, be deemed to be, and to have always been, done or taken in accordance with law ;

(b) no suit or other proceeding shall be maintained or continued in any court for the payment of any amount towards difference in discount ; and

(c) no court shall enforce any decree or order directing the payment of any amount towards difference in discount.

Explanation.—For the purpose of this section, “difference in discount” shall mean the difference between the rates of discount permissible for the sale of stamps under the rules, orders or notifications in force immediately before the 15th September 1965 and the rates of discount permissible under the orders and notification referred to in items (i) and (ii) of this section.

GOVERNMENT OF TAMIL NADU
1985

[Registered No. M.]

[Price : 15 Pals]



TAMIL NADU
GOVERNMENT GAZETTE
EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 129]

MADRAS, MONDAY, MARCH 25, 1985

PANGUNI 12, RAKTHATCHI, THIRUVALLUVAR AANDU—2016

Part IV—Section 2

Tamil Nadu Acts and Ordinances.

The following Act of the Tamil Nadu Legislature received the assent of the President on the 10th March 1985 and is hereby published for general information:—

ACT No. 1 OF 1985.

An Act further to amend the Tamil Nadu Court-fees and Suits Valuation Act, 1955.

BE it enacted by the Legislature of the State of Tamil Nadu in the Thirty-third Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Tamil Nadu Court-fees and Suits Valuation (Amendment) Act, 1982.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

2. *Amendment of section 7, Tamil Nadu Act XIV of 1955.*—In section 7 of the Tamil Nadu Court-fees and Suits Valuation Act, 1955 (Tamil Nadu Act XIV of 1955) (hereinafter referred to as the principal Act), sub-section (3) shall be omitted.

3. *Amendment of Schedule II to Tamil Nadu Act XIV of 1955.*—In Schedule II to the principal Act,—

(1) in Article 3 (iii) (A) (2), after item (b), the following item shall be inserted, namely:—

“(bb) Memorandum of Two hundred rupees”;
Writ Appeal

(2) in Article 10, in clause (c), after the words “a Collector”, the words “or to any officer of the Public Works Department” shall be inserted;

(3) in Article 11, in clause (v), for the entries in column (2), the following entries shall be substituted, namely:—

“Election petition questioning the election of a person in respect of—

(i) the office of member of a panchayat;

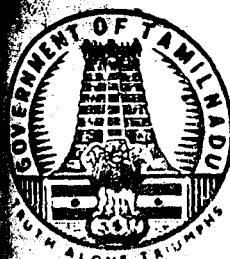
(ii) the office of President or Vice-President of a panchayat;

(iii) the office of member of the Municipal Corporation of Madras or of Madurai or of Coimbatore or of any other Municipal Corporation constituted under any law for the time being in force or of member of a Municipal Council or a Panchayat Union Council;

(iv) the office of Mayor or Deputy Mayor of the Municipal Corporation of Madras or of Madurai or of Coimbatore or of any other Municipal Corporation constituted under any law for the time being in force or of Chairman or Vice-Chairman of a Municipal Council or a Panchayat Union Council.”

(By order of the Governor)

S. VADIVELU,
Commissioner and Secretary to Government,
Law Department.



TAMIL NADU GOVERNMENT GAZETTE EXTRAORDINARY

PUBLISHED BY AUTHORITY

479]

MADRAS, FRIDAY, OCTOBER 11, 1991

PURATTASI 25, PIRAJORPATHI, THIRUVALLUVAR AANDU—2022.

Part IV—Section 2

Tamil Nadu Acts and Ordinances.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 10th October 1991 and is hereby published for general information :—

ACT No. 31 OF 1991.

An Act further to amend the Tamil Nadu Court fees and Suits Valuation Act, 1955.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-second Year of the Republic of India as follows :—

1. (1) This Act may be called the Tamil Nadu Court-fees and Suits Valuation (Amendment) Act, 1991. Short title
and
commencement.

(2) It shall come into force at once.

2. In Schedule II to the Tamil Nadu Court-fees and Suits Valuation Act, 1955, in Article 11, after clause (q), the following clause shall be inserted, Amendment
of
Schedule II. namely :—

“(qq) Revision petition presented to a District Court under section 25 of the Provincial Small Cause Courts Act, 1887.

Five Rupees”.

(By order of the Governor.)

P. JEYASINGH PETER,
Secretary to Government, Law Department.

Group) IV-2 Ex. (479)—1

[99]

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 15th November 2002 and is hereby published for general information:—

ACT No. 55 OF 2002.

An Act further to amend the Tamil Nadu Court-fees and Suits Valuation Act, 1955.

WHEREAS the cost of administration of justice has considerably increased;

AND WHEREAS there is no enhancement of court-fees for more than forty-six years;

AND WHEREAS it has become necessary to increase court-fees in order to meet the increased cost in the administration of justice;

AND WHEREAS the State Law Commission has recommended for the increase of court-fees;

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Court-fees and Suits Valuation (Amendment and Suspension of Operation) Act, 2002.

Short title and commencement.

(2) (a) Sections 2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 21 and 24 (1) shall be deemed to have come into force on the 8th day of August 2002 and the operation of those sections shall be deemed to have been suspended on and from the 5th day of September 2002.

(b) Sections 22 and 23 shall be deemed to have come into force on the 5th day of September 2002.

Tamil Nadu
Act XIV of
1955.

2. In section 7 of the Tamil Nadu Court-fees and Suits Valuation Act, 1955 (hereinafter referred to as the principal Act), sub-section (3) shall be omitted.

Amendment of section 7.

3. In section 9 of the principal Act, for the expression "Subject to the provisions of the last preceding section, a document", the expression "A document" shall be substituted.

Amendment of section 9.

4. For section 22 of the principal Act, excluding the Explanation thereunder, the following section shall be substituted, namely:—

Substitution of section 22.

"22. *Suits for money.*—In a suit for money other than the suit for maintenance but including a suit for damages or compensation or arrears of annuities or of other sums payable periodically, fee shall be computed on the amount claimed."

5. For section 23 of the principal Act, the following section shall be substituted, namely:—

Amendment of section 23.

"23. *Suits for annuities.*— In a suit for annuities or other sums payable periodically, other than the suit for maintenance, the fee shall be computed on five times the amount claimed to be payable for one year:—

Provided that where the annuity is payable for less than five years, the fee shall be computed on the aggregate of the sums payable."

6. In section 25 of the principal Act,—

Amendment of section 25.

(1) in clauses (a) and (b), for the expression "rupees three hundred", the expression "rupees four thousand" shall be substituted;

(2) in clause (c), for the expression "rupees five hundred", the expression "rupees five thousand" shall be substituted;

(3) in clause (d), for the expression "rupees four hundred", the expression "rupees five thousand" shall be substituted.

Substitution of
section 26.

7. For section 26 of the principal Act, the following section shall be substituted, namely:—

"26. Adoption suits.— In a suit for a declaration in regard to the validity or invalidity of an adoption or the factum of an adoption, fee shall be payable at the following rates:—

(i) In a District Munsif's Court	Rupees four hundred
(ii) In the City Civil Court, Chennai or a Sub-Court or a District Court.	Rupees one thousand, if the market value of the property involved in or affected by the relief is rupees fifty thousand or less; and rupees four thousand if it is above rupees fifty thousand.
(iii) In the High Court	Rupees five thousand

Amendment of
section 27.

8. In section 27 of the principal Act,—

(1) in clause (a), for the expression "rupees three hundred", the expression "rupees four thousand" shall be substituted;

(2) in clause (b), for the expression "rupees five hundred", the expression "rupees five thousand" shall be substituted;

(3) in clause (c), for the expression "rupees four hundred", the expression "rupees five thousand" shall be substituted.

Amendment of
section 28.

9. In section 28 of the principal Act, for the expressions "rupees two hundred" and "rupees one thousand", the expressions "rupees one thousand" and "rupees twenty thousand" shall, respectively, be substituted.

Amendment of
section 29.

10. In section 29 of the principal Act,—

(1) for the expression "under section 9 of the Specific Relief Act, 1877 (Central Act I of 1877)", the expression "under section 6 of the Specific Relief Act, 1963 (Central Act 47 of 1963)" shall be substituted;

(2) for the expression "rupees two hundred", the expression "rupees five thousand" shall be substituted.

Amendment of
section 30.

11. In section 30 of the principal Act, for the expression "rupees four hundred", the expression "rupees four thousand" shall be substituted.

Amendment of
section 31.

12. In section 31 of the principal Act, for the expression "rupees three hundred", the expression "rupees four thousand" shall be substituted.

Amendment of
section 37.

13. In section 37 of the principal Act, for sub-section (2), the following sub-section shall be substituted, namely:—

"(2) In a suit for partition and separate possession of joint family property or property owned, jointly or in common, by a plaintiff who is in joint possession of such property, fee shall be paid at the following rates:—

(i) In a District Munsif's Court.	Rupees three hundred.
(ii) In the City Civil Court, Chennai or a Sub-Court or a District Court.	Rupees three hundred if the value of plaintiff's share is rupees thirty thousand or less; rupees five hundred if the value is above rupees thirty thousand but below rupees one lakh; and rupees seven hundred and fifty if the value is rupees one lakh and above.
(iii) In the High Court.	Rupees two thousand.

14. In section 39, for sub-section (1), the following sub-section shall be substituted, namely:—

Amendment of section 39.

“(1) In a suit for the administration of an estate, fee shall be levied on the plaint at the following rates:—

(i) In a District Munsif's Court.

Rupees five hundred.

(ii) In the City Civil Court, Chennai or a Sub-Court or a District Court.

Rupees five hundred if the value of the subject matter is rupees thirty thousand or less; rupees seven hundred and fifty if it is above rupees thirty thousand but below rupees one lakh; and rupees one thousand if it is rupees one lakh and above.

(iii) In the High Court.

Rupees five thousand.

15. In section 45 of the principal Act, for the expression “rupees three hundred”, the expression “rupees one thousand and five hundred” shall be substituted.

Amendment of section 45.

16. Section 46 of the principal Act shall be omitted.

Omission of section 46.

17. In section 47 of the principal Act, for the expression “fifty rupees”, the expression “five hundred rupees” shall be substituted.

Amendment of section 47.

18. For section 50 of the principal Act, the following section shall be substituted, namely:—

Substitution of section 50.

“50. *Suits not otherwise provided for.*—In suits not otherwise provided for, fee shall be payable at the following rates:—

(i) In a Revenue Court.

Rupees fifty

(ii) In a District Munsif's Court

Rupees three hundred.

(iii) The City Civil Court, Chennai, or a Sub-Court or a District Court.

Rupees three hundred if the value of the subject matter is rupees thirty thousand or less; rupees five hundred if the value is above rupees thirty thousand but below rupees one lakh; and rupees seven hundred and fifty if the value is rupees one lakh and above.

(iv) The High Court

Rupees two thousand.

19. In sections 64, 65 and 81 of the principal Act, for the expression “Board of Revenue” wherever it occurs, the expression “the Appropriate Authority specified in the Notification under sub-section (1) of section 4 of the Tamil Nadu Board of Revenue Abolition Act, 1980” shall be substituted.

Amendment of sections 64, 65 and 81.

20. In Schedule I to the principal Act, in Article 3, in the entries in column (3) against the entry “(a) Petition under section 53 or 54 of the Provincial Insolvency Act, 1920” in column (2), for the expression “rupees five hundred”, the expression “rupees ten thousand” shall be substituted.

Amendment to Schedule I.

21. For Schedule II to the principal Act, the following Schedule shall be substituted, namely:—

Substitution of Schedule II.

"SCHEDULE II.

<i>Article.</i>	<i>Particulars.</i>	<i>Proper fee.</i>
(1)	(2)	(3)
1.	(i) Petition in a suit under the Converts' Marriage Dissolution Act, 1866. (ii) Petition, plaint or memorandum of appeal when presented to a Court under the Dissolution of Muslim Marriage Act, 1939. (iii) Petition under the Indian Divorce Act, 1869, including petitions under section 44 of that Act, and every memorandum of appeal under section 55 of that Act. (iv) Plaintiff or memorandum of appeal under the Parsi Marriage and Divorce Act, 1936, or a counter-claim made under section 37 of that Act. (v) Plaintiff or memorandum of appeal in a suit under the Indian and Colonial Divorce Jurisdiction Act, 1926.	One hundred rupees. One hundred rupees. One hundred rupees. One hundred rupees. One hundred rupees.
	If, in a suit falling under any of these clauses, there is specific claim for damages, separate fee at the rates prescribed in Article 1 of Schedule I shall be charged on the amount of damages claimed.	
2.	Undertaking under section 49 of the Indian Divorce Act, 1869.	Ten rupees.
3.	Memorandum of appeal from an order inclusive of an order determining any question under section 47 or section 144 of the Code of Civil Procedure, 1908, and not otherwise provided for when presented— (i) to any Court other than the High Court or to any Executive Officer other than the Government or the Appropriate Authority specified in the notification under sub-section (1) of section 4 of the Tamil Nadu Board of Revenue Abolition Act, 1980 or Chief Executive Authority. (ii) to the Government or the Appropriate Authority specified in the notification under sub-section (1) of section 4 of the Tamil Nadu Board of Revenue Abolition Act, 1980 or Chief Executive Authority. (iii) to the High Court— (A) from an order other than an order under the Tamil Nadu Agriculturists' Relief Act, 1938— (1) Where the order was passed by a Subordinate Court or other authority— (a) if the order relates to a suit or proceeding, the value of which exceeds five thousand rupees. (b) in any other case.	Fifty rupees. One hundred rupees. Two hundred rupees. One hundred rupees.

(2) Where the appeal is under clause 15 of the Letters Patent—

- (a) from an order passed in exercise of appellate jurisdiction. Two hundred rupees.
- (b) from an order passed in exercise of original jurisdiction, which would be appealable under the Code of Civil Procedure, 1908, had it been passed by a Subordinate Court. Two hundred rupees.
- (c) memorandum of Writ Appeal. One thousand rupees.
- (d) in any other case. One thousand rupees.

(3) Where the appeal is under section 45-B of the Banking Regulation Act, 1949.

- (B) from an order under the Tamil Nadu Agriculturists' Relief Act, 1938. One thousand rupees.
- (iv) to the Government in pursuance of a statutory right to appeal for which no court fee is leviable under any other enactment. Fifty rupees.

4. Memorandum of appeal under the Arbitration and Conciliation Act, 1996. One hundred rupees.

5. Copy or translation of a judgement or order not being or having the force of a decree—

when such judgment or order is passed by any Civil Court other than the High Court or by the Presiding Officer of any Revenue Court or office or by any other Court or judicial or executive authority—

- (a) if the amount or value of the subject does not exceed one thousand rupees ; Twenty rupees.
- (b) if such amount or value exceeds one thousand rupees; Fifty rupees.

when such judgement or order is passed by the High Court.

6. Copy or translation of a judgment or order of a Criminal Court. One hundred rupees.

7. Copy of a decree or order having the force of a decree—

When such decree or order is made by any Court other than the High Court—

- (a) if the amount or value of the subject-matter of the suit wherein such decree or order is made does not exceed one thousand rupees ; Twenty rupees.
- (b) if such amount or value exceeds one thousand rupees ; Fifty rupees.

When such decree or order is made by the High Court.	One hundred rupees.
8. Copy of any document liable to stamp duty under the Indian Stamp Act, 1899, when left by any party to a suit or proceeding in place of the original withdrawn.	Ten rupees.
9. Copy of any revenue or judicial proceeding or order not otherwise provided for by this Act or copy of any account, statement, report or the like taken out of any Court or office of any public officer.	
For every document	Ten rupees.
10. (a) Application or petition presented to any officer of land revenue by any person holding temporarily settled and under direct engagement with Government and when the subject-matter of the application or petition relates exclusively to such engagement.	Ten rupees.
(b) Application or petition presented to any officer of land revenue relating to the grant of land on darkast.	Ten rupees.
(c) Application to a Collector or to any officer of the Public Works Department for lease of land for agricultural or non-agricultural purposes.	Fifty rupees.
(d) Application or petition presented to any Executive Officer under any Act for the time being in force for the conservancy or improvement of any place if the application or petition relates solely to such conservancy or improvement.	Ten rupees.
(e) Application or petition presented to any Board or Executive Officer for a copy of translation of any order passed by such Board or Officer or of any other document on record in such office.	Ten rupees.
(f) Application to a Forest Officer by a forest contractor for extension of the period of lease-	
(i) if the value of the subject-matter of the lease is Rs.15,000 or less;	One hundred rupees.
(ii) if such value exceeds Rs.15,000 for every Rs.5,000 or part thereof in excess of Rs.15,000.	Twenty-five rupees.
(g) Application for attestation of private documents intended to be used outside India.	Twenty-five rupees.
(h) Application for lapsed deposit presented after six months after the date on which the amount lapsed to the Government.	
(i) when the amount of deposit does not exceed Rs.500.	Ten rupees.

(ii) when it exceeds Rs.500 but does not exceed Rs.5,000.	Twenty-five rupees.
(iii) when it exceeds Rs.5,000	Fifty rupees.
(i) Application or petition presented to the Government and not otherwise provided for-	
(i) involves the exercise or non-exercise of power conferred by law or rule having the force of law;	Fifty rupees.
(ii) in other cases	Ten rupees.
(j) Application or petition presented to the Government or the Appropriate Authority specified in the Notification under sub-section (1) of section 4 of the Tamil Nadu Board of Revenue Abolition Act, 1980 or Chief Executive Authority and not otherwise provided for-	
(i) which involves the exercise or non-exercise of power conferred by law or rule having the force of law;	Fifty rupees.
(ii) in other cases	Twenty-five rupees.
(k) Application or petition not falling under clause (i) or (j) and presented to a public officer or in a public office and not otherwise provided for,-	
(i) which involves the exercise or non-exercise of power conferred by law or rule having the force of law;	Fifty rupees.
(ii) in other cases	Twenty-five rupees.
11. (a) Application or petition presented to any Court for copy or translation of any judgment, decree or any proceeding of or order passed by such Court or of any other document on record in such Court.	Five rupees.
(b) Application or petition presented to any Civil Court other than a Principal Civil Court of Original Jurisdiction or to any Court of Small Causes constituted under the Provincial Small Cause Courts Act, 1887 or to a Collector or other Officer of Revenue in relation to any suit or case in which the amount or value of the subject matter is less than Rs.500.	Ten rupees.
(c) Application to any Court that records may be called from another Court, when the Court grants the application and is of opinion that transmission of such records involves the use of the post.	Twenty rupees.
(d) Application for permission to deposit revenue or rent either in the office of the Collector or in the Court.	Ten rupees.
(e) Application or petition presented to a Court for determination of the amount of compensation to be paid by a landlord to his tenant.	Fifty rupees.

(f) A written complaint or charge of any offence presented to any Criminal Court and an oral complaint of any such offence reduced to writing under the Code of Criminal Procedure, 1973.	Twenty rupees.
(g) Application or petition presented to any Court, or to any Magistrate in his executive capacity and not otherwise provided for in this Act.	Twenty-five rupees.
(h) Application for arrest or attachment before judgment or for temporary injunction—	
(1) when presented to a Civil Court or Revenue Court other than the High Court in relation to any suit or proceeding—	
(i) if the value of the subject-matter is Rs.30,000 or less;	Fifty rupees.
(ii) if such value is above Rs.30,000	One hundred rupees.
(2) when presented to the High Court	Two hundred rupees.
(i) Application or petition under section 47 and order XXI, rules 58 and 90 of the Code of Civil Procedure, 1908—	
(i) when filed in a Revenue Court or a District Munsif's Court;	Fifty rupees.
(ii) when filed in the City Civil Court, Chennai, a Sub-Court or a District Court;	One hundred rupees.
(iii) when filed in the High Court	Two hundred and fifty rupees.
(j) Application or petition under sections 34, 72, 73 and 74 of the Indian Trusts Act, 1882.	Fifty rupees.
(k) (i) Application for probate or letters of administration to have effect throughout India.	Five hundred rupees
(ii) Application for probate or letters of administration not falling under clause (i)—	
(1) if the value of the estate does not exceed Rs.5,000;	Ten rupees.
(2) if such value exceeds Rs.5,000 but does not exceed Rs.25,000.	Fifty rupees.
(3) if such value exceeds Rs.25,000	One hundred rupees.

Provided that if a caveat is entered and the application is registered as a suit, one-half the scale of fee prescribed in Article 1 of Schedule I on the market value of the estate less the fee already paid on the application shall be levied.

(l) Original petitions not otherwise provided for when filed in—

(i) a District Munsif's Court—

(1) under the Tamil Nadu Village Courts Act, 1888	Twenty-five rupees.
(2) in other cases	Fifty rupees.
(ii) the City Civil Court, Chennai, a Sub-Court or a District Court;	One hundred rupees.
(iii) the High Court	Two hundred and fifty rupees.
 (m) Application under the Arbitration and Conciliation Act, 1996—	
(1) if the value of the subject-matter of the award does not exceed Rs.50,000;	Seventy-five rupees.
(2) if such value exceeds Rs.50,000 but does not exceed Rs.1,00,000;	Three hundred rupees.
(3) if such value exceeds Rs.1,00,000	Seven hundred and fifty rupees.
 (n) Application to the High Court under section 96 of the Code of Criminal Procedure, 1973	Five hundred rupees.
 (o) Revision petition presented to the High Court under section 115 of the Code of Civil Procedure, 1908, or under section 25 of the Provincial Small Cause Courts Act, 1887 or under the provisions of any other Act, arising out of a suit or proceeding—	
(i) If the value of the suit or proceeding to which the order sought to be revised does not exceed Rs.10,000	One hundred rupees.
(ii) if such value exceeds Rs.10,000 but does not exceed Rs.50,000	Two hundred and fifty rupees.
(iii) if such value exceeds Rs.50,000	Five hundred rupees
 (p) Revision petition presented to a District Court under section 25 of the Provincial Small Cause Courts Act, 1887—	
(i) if the value of the suit does not exceed Rs.5000	One hundred rupees.
(ii) if such value exceeds Rs.5000	Two hundred rupees.
 (q) Petition under sections 391, 439 and 522 of the Companies Act, 1956, in connection with the winding up of a company.	One thousand rupees.
 (r) Petition to the High Court under Article 226 of the Constitution for a writ other than the writ of Habeas Corpus or a petition under Article 227 of the Constitution.	Five hundred rupees.

(s) Application or petition presented to the High Court and not otherwise specifically provided for.	One hundred rupees.
(t) Election petition questioning the election of a person in respect of—	
(i) the office of member of a Panchayat;	Two hundred and fifty rupees.
(ii) the office of President or Vice-President of a Panchayat;	Five hundred rupees.
(iii) the office of member of the Municipal Corporation constituted under any law for the time being in force or of member of a Municipal Council or a Panchayat Union Council;	One thousand rupees.
(iv) the office of Mayor or Deputy Mayor of the Municipal Corporation constituted under any law for the time being in force or of Chairman or Vice-Chairman of a Municipal Council or a Panchayat Union Council.	Two thousand and five hundred rupees.
12. Application for leave to sue as an indigent person.	Ten rupees.
13. Application for leave to appeal as an indigent person,—	
(i) when presented to a District Court or a Sub-Court;	Twenty rupees.
(ii) when presented to the High Court	Fifty rupees.
14. (i) Bail bond or other instrument of obligation when filed in village courts	Five rupees.
(ii) Bail bond or other instrument of obligation given in pursuance of an order made by a Court or Magistrate under any section of the Code of Criminal Procedure, 1973, or the Code of Civil Procedure, 1908 and not otherwise provided for in this Act.	Twenty rupees.
15. Every copy of power of attorney when filed in any suit or proceeding.	Twenty-five rupees.
16. Mukhtarnama, Vakalatnama or any paper signed by an advocate signifying or intimating that he is retained for a party, when presented to,—	
(i) any court other than the High Court, to any Collector or Magistrate or other executive officer.	Five rupees.
(ii) the Government or the Appropriate Authority specified in the Notification under sub-section (1) of section 4 of the Tamil Nadu Board of Revenue Abolition Act, 1980 or a Chief Executive Authority.	Eight rupees.
(iii) the High Court	Ten rupees.
(iv) the Government	Ten rupees.

17. Agreement in writing stating a question for the opinion of the Court under the Code of Civil Procedure, 1908—

(i) when presented to a District Munsif's Court or when presented to the City Civil Court of Chennai or Sub-Court in a case where the value of the subject-matter does not exceed Rs.50,000/-

Two hundred rupees.

(ii) in any other case

Five hundred rupees.

18. Caveat—

(i) When the value of the property does not exceed Rs. 15,000.

Fifty rupees.

(ii) When it exceeds Rs.15,000 but does not exceed Rs.30,000.

One hundred rupees.

(iii) When it exceeds Rs.30,000

Two hundred rupees.

(iv) In other cases not covered by the above categorisation.

Two hundred rupees.

19. For each memorandum of appearance in Criminal Courts—

(i) When filed in any court other than the Sessions Court and the High Court.

Two rupees.

(ii) When filed in a Sessions Court

Three rupees.

(iii) When filed in the High Court.

Five rupees.

22. The provisions of sections 7, 9, 22, 23, 25, 26, 27, 28, 29, 30, 31, 37, 39, 45, 46, 47, 50, 64, 65, 81 of, and Schedule I and Schedule II to, the principal Act which were in force immediately before the 8th day of August 2002 shall, for all purposes, be deemed to have been revived on and from the 8th day of August 2002 as if the said provisions were not omitted or amended, as the case may be, by the Tamil Nadu Court-fees and Suits Valuation (Amendment and Suspension of Operation) Act, 2002.

Revival of sections 7, 9, 22, 23, 25, 26, 27, 28, 29, 30, 31, 37, 39, 45, 46, 47, 50, 64, 65, 81, Schedule I and Schedule II.

23. Notwithstanding the suspension of the operation of sections 2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21 and 24 (1) any Court-fees levied during the period commencing on the 8th day of August 2002 and ending with the 5th day of September 2002, shall be deemed to have been validly levied under the principal Act as if the amendments made to the principal Act by the Tamil Nadu Court-fees and Suits Valuation (Amendment and Suspension of Operation) Act, 2002 were in force on the date of such levy.

Validation.

24. (1) The Tamil Nadu Court-fees and Suits Valuation (Amendment) Act, 1982 is hereby repealed.

Repeal and saving.

(2) The Tamil Nadu Court-fees and Suits Valuation (Amendment) Ordinance, 2002 and the Tamil Nadu Court-fees and Suits Valuation (Amendment) Suspension of Operation Ordinance, 2002 are hereby repealed.

(3) Notwithstanding the repeal under sub-section (2), anything done or any action taken under the principal Act as amended by the Tamil Nadu Court-fees and Suits Valuation (Amendment) Ordinance, 2002 and the Tamil Nadu Court-fees and Suits Valuation (Amendment) Suspension of Operation Ordinance, 2002 shall be deemed to have been done or taken under the principal Act, as amended by this Act.

(By order of the Governor)

A. KRISHNANKUTTY NAIR,
*Secretary to Government,
Law Department.*

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 17th May 2003 and is hereby published for general information:—

ACT No. 17 OF 2003.

An Act further to amend the Tamil Nadu Court-fees and Suits Valuation Act, 1955.

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-fourth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Court-fees and Suits Valuation (Amendment) Act. 2003.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Amendment of section 7.

2. In section 7 of the Tamil Nadu Court-fees and Suits Valuation Act, 1955 (hereinafter referred to as the principal Act), sub-section (3) shall be omitted.

Amendment of section 25.

3. In section 25 of the principal Act,—

(1) in clause (a), for the expression "rupees three hundred", the expression "rupees one thousand and five hundred" shall be substituted;

(2) in clause (b), for the expression "rupees three hundred", the expression "rupees one thousand" shall be substituted;

(3) in clause (c), for the expression "rupees five hundred", the expression "rupees two thousand" shall be substituted;

(4) in clause (d), for the expression "rupees four hundred", the expression "rupees one thousand" shall be substituted.

Amendment of section 26.

4. For section 26 of the principal Act, the following section shall be substituted, namely:—

“26. Adoption Suits.—In a suit for a declaration in regard to the validity or invalidity of an adoption or the factum of an adoption, fee shall be payable at the following rates:—

(i) In a District Munsif's Court	Rupees two hundred.
(ii) In the City Civil Court, Chennai or a Sub-Court or a District Court.	Rupees two hundred and fifty, if the market value of the property involved in or affected by the relief is rupees thirty thousand or less; rupees five hundred if it is above rupees thirty thousand but below rupees one lakh; and rupees seven hundred and fifty if it is above rupees one lakh:
(iii) In the High Court	Rupees one thousand.”.

Amendment of section 27.

5. In section 27 of the principal Act,—

(1) in clause (a), for the expression "rupees three hundred", the expression "rupees seven hundred and fifty" shall be substituted;

(2) in clause (b), for the expression "rupees five hundred", the expression "rupees two thousand" shall be substituted;

(3) in clause (c), for the expression "rupees four hundred", the expression "rupees one thousand" shall be substituted.

Amendment of section 28.

6. In section 28 of the principal Act, for the expressions "rupees two hundred" and "rupees one thousand", the expressions "rupees one thousand" and "rupees five thousand" shall, respectively, be substituted.

Amendment of
section 29.

7. In section 29 of the principal Act,—

(1) for the expression “under section 9 of the Specific Relief Act, 1877 (Central Act 1 of 1877)”, the expression “under section 6 of the Specific Relief Act, 1963 (Central Act 47 of 1963)” shall be substituted;

(2) for the expression “rupees two hundred”, the expression “rupees eight hundred” shall be substituted.

Amendment of
section 30.

8. In section 30 of the principal Act, for the expression “rupees four hundred”, the expression “rupees one thousand” shall be substituted.

Amendment of
section 31.

9. In section 31 of the principal Act, for the expression “rupees three hundred”, the expression “rupees one thousand” shall be substituted.

Amendment of
section 37.

10. In section 37 of the principal Act, for sub-section (2), the following sub-section shall be substituted, namely:—

“(2) In a suit for partition and separate possession of joint family property or property owned, jointly or in common, by a plaintiff who is in joint possession of such property, fee shall be paid at the following rates:

When the plaint is presented to—

(i) a District Munsifs Court. Rupees one hundred.

(ii) the City Civil Court, Chennai or a Sub-Court or a District Court. Rupees one hundred if the value of plaintiffs share is rupees thirty thousand or less; rupees five hundred if it is above rupees thirty thousand but below rupees one lakh; and rupees seven hundred and fifty if the value is rupees one lakh and above.

(iii) the High Court. Rupees one thousand.”.

Amendment of
section 39.

11. In section 39 of the principal Act, for sub-section (1), the following sub-section shall be substituted, namely:—

“(1) In a suit for the administration of an estate, fee shall be levied on the plaint at the following rates:—

(i) In a District Munsif's Court or the City Civil Court, Chennai or a Sub-Court or a District Court. Rupees one hundred if the value of the subject matter is rupees thirty thousand or less; rupees five hundred if it is above rupees thirty thousand but below rupees one lakh; and rupees seven hundred and fifty if it is rupees one lakh and above.

(ii) In the High Court. Rupees one thousand.”.

Amendment of
section 45.

12. In section 45 of the principal Act, for the expression “rupees three hundred”, the expression “rupees one thousand” shall be substituted.

Amendment of
section 47.

13. In section 47 of the principal Act, for the expression “fifty rupees”, the expression “two hundred rupees” shall be substituted.

Substitution of
section 50.

14. For section 50 of the principal Act, the following section shall be substituted, namely:—

“50. *Suits not otherwise provided for.*—In suits not otherwise provided for, fee shall be payable at the following rates:—

(i) In a Revenue Court	Rupees fifty.
(ii) In a District Munsif's Court	Rupees one hundred.
(iii) In the City Civil Court, Chennai or a Sub-Court or a District Court.	Rupees one hundred if the value of the subject matter is rupees thirty thousand or less; rupees five hundred if it is above rupees thirty thousand but below rupees one lakh; and rupees seven hundred and fifty if it is rupees one lakh and above.
(iv) In the High Court.	Rupees one thousand.”

15. In sections 64, 65 and 81 of the principal Act, for the expression “Board of Revenue” wherever it occurs, the expression “the Appropriate Authority specified in the Notification under sub-section (1) of section 4 of the Tamil Nadu Board of Revenue Abolition Act, 1980 (Tamil Nadu Act 36 of 1980)” shall be substituted.

Amendment of
sections 64,
65 and 81.

16. In Schedule I to the principal Act, in Article 3, for the entry “(a) Petition under section 53 or 54 of the Provincial Insolvency Act, 1920”, in column (2) and the entries relating thereto in column (3), the following entries shall, respectively, be substituted, namely:—

Amendment to
Schedule I.

“(a) Petition under section 53 or 54 of the Provincial Insolvency Act, 1920, when filed in—	
(i) a District Munsif's Court.	An amount of one-half the scale of fee prescribed in article 1 on the market value of the subject-matter subject to a maximum fee of rupees five hundred;
(ii) the City Civil Court, Chennai or a Sub-Court or District Court.	An amount of one-half the scale of fee prescribed in article 1 on the market value of the subject-matter subject to a maximum fee of rupees one thousand;
(iii) the High Court.	An amount of one half the scale of fee prescribed in article 1 on the market value of the subject-matter subject to a maximum fee of rupees two thousand.”

17. For Schedule II to the principal Act, the following Schedule shall be substituted, namely:—

Substitution of
Schedule II.

“SCHEDULE II.

<i>Article.</i>	<i>Particulars.</i>	<i>Proper fee.</i>
(1)	(2)	(3)
1. (i) Petition in a suit under the Converts' Marriage Dissolution Act, 1866		Fifty rupees.
(ii) Petition, plaint or memorandum of appeal when presented to a Court under the Dissolution of Muslim Marriage Act, 1939.		Fifty rupees.

(1)	(2)	(3)
(iii) Petition under the Indian Divorce Act, 1869, excluding petitions under section 44 of that Act, and every memorandum of appeal under section 55 of that Act.		Fifty rupees.
(iv) Plaintiff or memorandum of appeal under the Parsi Marriage and Divorce Act, 1936 or a counter-claim made under section 37 of that Act.		Fifty rupees.
If, in a suit falling under any of these clauses, there is specific claim for damages, separate fee at the rates prescribed in Article 1 of Schedule I shall be charged on the amount of damages claimed.		
2. Undertaking under section 49 of the Indian Divorce Act, 1869.		Ten rupees.
3. Memorandum of appeal from an order inclusive of an order determining any question under section 144 of the Code of Civil Procedure, 1908, and not otherwise provided for when presented—		
(i) to any Court other than the High Court or to any Executive Officer other than the Government or the Appropriate Authority specified in the notification under sub-section (1) of section 4 of the Tamil Nadu Board of Revenue Abolition Act, 1980 or Chief Executive Authority.		Five rupees.
(ii) to the Government or the Appropriate Authority specified in the notification under sub-section (1) of section 4 of the Tamil Nadu Board of Revenue Abolition Act, 1980 or Chief Executive Authority.		Five rupees.
(iii) to the High Court—		
(A) from an order other than an order under the Tamil Nadu Agriculturists' Relief Act, 1938—		
(1) Where the order was passed by a Subordinate Court or other authority—		
(a) if the order relates to a suit or proceeding, the value of which exceeds five thousand rupees.		Fifty rupees.
(b) in any other case		Twenty rupees.
(2) Where the appeal is under clause 15 of the Letters Patent—		
(a) from an order passed in exercise of appellate jurisdiction.		Twenty five rupees.
(b) from an order passed in exercise of original jurisdiction, which would be appealable under the Code of Civil Procedure, 1908, had it been passed by a Subordinate Court.		Twenty five rupees.
(c) memorandum of Writ Appeal		Two hundred rupees.
(d) in any other case		Two hundred rupees.
(3) Where the appeal is under section 45-B of the Banking Regulation Act, 1949		Five hundred rupees.

(1)	(2)	(3)
(B) from an order under the Tamil Nadu Agriculturists' Relief Act, 1938.	Ten rupees.	
(iv) to the Government in pursuance of a statutory right to appeal for which no court fee is leviable under any other enactment.	Ten rupees.	
4. Memorandum of appeal under the Arbitration and Conciliation Act, 1996.	One per cent of the value for jurisdiction subject to a maximum of rupees five thousand.	
5. Copy or translation of a judgment or order not being or having the force of a decree when such judgment or order is passed by any Court or by the Presiding Officer of any Revenue Court or office or judicial or executive authority.	Ten rupees	
6. Copy or translation of a judgment or order of a Criminal Court.	Five rupees.	
7. Copy of a decree or order having the force of a decree— (a) When such decree or order is made by any Court other than the High Court.	Five rupees.	
(b) When such decree or order is made by the High Court.	Ten rupees.	
8. Copy of any document liable to stamp duty under the Indian Stamp Act, 1899, when left by any party to a suit or proceeding in place of the original withdrawn.	Five rupees.	
9. Copy of any revenue or judicial proceeding or order not otherwise provided for by this Act or copy of any account, statement, report or the like taken out of any Court or office of any public officer—	Five rupees.	
For every document.	Five rupees.	
10. (a) Application or petition presented to any officer of land revenue by any person holding temporarily settled and under direct engagement with Government and when the subject matter of the application or petition relates exclusively to such engagement.	Five rupees.	
(b) Application or petition presented to any officer of land revenue relating to the grant of land on darkasth.	Five rupees.	
(c) Application to a Collector or to any officer of the Public Works Department for lease of land for agricultural or non-agricultural purposes.	Ten rupees.	
(d) Application or petition presented to any Executive Officer under any Act for the time being in force for the conservancy or improvement of any place if the application or petition relates solely to such conservancy or improvement.	Five rupees.	

(1)	(2)	(3)
(e) Application or petition presented to any Board or Executive Officer for a copy of translation of any order passed by such Board or Officer or of any other document on record in such office.	Five rupees.	
(f) Application to a Forest Officer by a forest contractor for extension of the period of lease—		
(i) if the value of the subject-matter of the lease is Rs. 15,000 or less:	Fifty rupees.	
(ii) if such value exceeds Rs. 15,000 for every Rs. 5,000 or part thereof in excess of Rs. 15,000.	Ten rupees.	
(g) Application for attestation of private documents intended to be used outside India.	Five rupees.	
(h) Application for lapsed deposit presented after six months after the date on which the amount lapsed to the Government		
(i) when the amount of deposit does not exceed Rs. 500.	Five rupees.	
(ii) when it exceeds Rs. 500 but does not exceed Rs. 5,000.	Ten rupees.	
(iii) when it exceeds Rs. 5,000.	Twenty rupees.	
(i) Application or petition presented to the Government and not otherwise provided for—		
(i) which involves the exercise or non-exercise of power conferred by law or rule having the force of law.	Five rupees.	
(ii) in other cases	Ten rupees.	
(j) Application or petition presented to the Government or the Appropriate Authority specified in the Notification under sub-section (1) of section 4 of the Tamil Nadu Board of Revenue Abolition Act, 1980 or Chief Executive Authority and not otherwise provided for.	Five rupees.	
(k) Application or petition not falling under clause (i) or (j) and presented to a public officer or in a public office and not otherwise provided for.	Five rupees.	
11. (a) Application or petition presented to any Court for copy or translation of any judgment, decree or any proceeding of or order passed by such Court or of any other document on record in such Court.	One rupee.	
(b) Application or petition presented to any Civil Court other than a Principal Civil Court of Original Jurisdiction or to any Court of Small Causes constituted under the Provincial Small Cause Courts Act, 1887 or to a Collector or other Officer of Revenue in relation to any suit or case in which the amount or value of the subject matter is less than Rs. 500 or for appointment of receiver.	Two rupees.	

(1)	(2)	(3)
(c) Application to any Court that records may be called from another Court, when the Court grants the application and is of opinion that transmission of such records involves the use of the post.		Two rupees.
(d) Application for permission to deposit revenue or rent either in the office of the Collector or in the Court.		Two rupees.
(e) Application or petition presented to a Court for determination of the amount of compensation to be paid by a landlord to his tenant.		Five rupees.
(f) A written complaint or charge of any offence presented to any Criminal Court and an oral complaint of any such offence reduced to writing under the Code of Criminal Procedure, 1973.		Five rupees.
(g) Application or petition presented to any Court, or to any Magistrate in his executive capacity and not otherwise provided for in this Act.		Two rupees.
(h) Application for arrest or attachment before judgment or for temporary injunction—		
(i) when presented to a Civil Court or Revenue Court other than the High Court in relation to any suit or proceeding—		
(1) if the value of the Subject-matter is less than Rs. 30,000;		Five rupees.
(2) if such value is Rs. 30,000 or above		Ten rupees.
(ii) when presented to the High Court		Twenty rupees.
(i) Application or petition under section 47 and order XXI, Rules 58 and 90 of the Code of Civil Procedure, 1908—		
(ii) when filed in any Court other than High Court;		Five rupees.
(ii) when filed in the High Court		Twenty rupees.
(j) Application or petition under sections 34, 72, 73 and 74 of the Indian Trusts Act, 1882.		Twenty five rupees.
(k) (i) Application for probate or letters of administration to have effect throughout India.		One hundred rupees.
(ii) Application for probate or letters of administration not falling under clause (i)		
(1) if the value of the estate does not exceed Rs. 30,000;		Ten rupees.
(2) if, such value exceeds Rs. 30,000 but does not exceed Rs. 1,00,000.		Thirty rupees.
(3) if such value exceeds Rs. 1,00,000.		Fifty rupees.

Provided that if a caveat is entered and the application is registered as a suit, one-half the scale of fee prescribed in Article 1 of Schedule I on the market value of the estate less the fee already paid on the application shall be levied.

(1)	(2)	(3)
(l) Original petitions not otherwise provided for when filed in—		
(i) a District Munsif's Court—		
(1) under the Tamil Nadu Village Courts Act, 1888:	Five rupees.	
(2) in other cases.	Ten rupees.	
(ii) the City Civil Court, Chennai, a Sub-Court or a District Court;	Twenty five rupees.	
(iii) the High Court	Fifty rupees.	
(m) Application under the Arbitration and Conciliation Act, 1996	One per cent of the value of the subject-matter subject to a maximum of rupees five thousand.	
(n) Application to the High Court under section 96 of the Code of Criminal Procedure, 1973.	One hundred rupees.	
(o) Revision petition presented to the High Court under section 115 of the Code of Civil Procedure, 1908, or under section 25 of the Provincial Small Cause Courts Act, 1887 or under the provisions of any other Act, arising out of a suit or proceeding—		
(i) if the value of the suit or proceeding to which the order sought to be revised does not exceed Rs. 30,000;	Fifty rupees.	
(ii) if such value exceeds Rs. 30,000 but does not exceed Rs. 3,00,000;	One hundred rupees.	
(iii) if such value exceeds Rs. 3,00,000;	Two hundred rupees.	
(p) Revision petition presented to a District Court—		
(i) under section 25 of the Provincial Small Cause Courts Act, 1887.	Twenty five rupees.	
(ii) in other cases.	Fifty rupees.	
(q) Petition under sections 391, 439 and 522 of the Companies Act, 1956, in connection with the winding up of a company.	One thousand rupees.	
(r) Petition to the High Court under Article 226 of the Constitution for a writ other than the writ of Habeas Corpus or a petition under Article 227 of the Constitution.	Two hundred rupees.	
(s) Application or petition presented to the High Court and not otherwise specifically provided for.	Ten rupees.	
(t) Election petition questioning the election of a person in respect of—		
(i) the office of member of a Panchayat;	Fifty rupees.	

TAMILNADU GOVERNMENT GAZETTE EXTRAORDINARY

(1)	(2)	(3)
(ii) the office of President or Vice-President of a Panchayat;		One hundred rupees.
(iii) the office of a member of the Municipal Corporation constituted under any law for the time being in force or of member of a Municipal Council or a Panchayat Union Council;		One hundred rupees.
(iv) the office of Mayor or Deputy Mayor of the Municipal Corporation constituted under any law for the time being in force or of Chairman or Vice-Chairman of a Municipal Council or a Panchayat Union Council.		Five hundred rupees.
12. Application for leave to sue as an indigent person		Five rupees.
13. Application for leave to appeal as an indigent person		Five rupees.
14. (i) Bail bond or other instrument of obligation given in pursuance of an order made by a Court or Magistrate under any section of the Code of Criminal Procedure, 1973, or the Code of Civil Procedure, 1908 and not otherwise provided for in this Act;		Five rupees.
(ii) Other interlocutory applications under other instruments of obligations given in pursuance of an order made by a Court under any section of Code of Criminal Procedure, 1973.		Two rupees.
15. Every copy of power of attorney when filed in any suit or proceeding.		Five rupees.
16. Mukhtarnama, Vakalatnama or any paper signed by an advocate signifying or intimating that he is retained for a party, when presented to,—		
(i) any court other than the High Court, to any Collector or Magistrate or other executive officer;		Five rupees.
(ii) the Appropriate Authority specified in the Notification under sub-section (1) of section 4 of the Tamil Nadu Board of Revenue Abolition Act, 1980 or a Chief Executive Authority;		Five rupees.
(iii) the High Court;		Ten rupees.
(iv) the Government.		Ten rupees.
17. Agreement in writing stating a question for the opinion of the Court under the Code of Civil Procedure, 1908—		
(a) when presented to a District Munsif's Court or the City Civil Court of Chennai or Sub-Court,—		
(i) where the value of the subject-matter does not exceed Rs. 30,000;		Fifty rupees.
(ii) where the value of the subject-matter exceeds Rs. 30,000.		One hundred rupees.
(b) in other courts		Two hundred rupees.

(1)

(2)

(3)

18. Caveat.—

(i) In the High Court: Twenty rupees.
 (ii) In other Courts; Ten rupees.

19. For each memorandum of appearance in Criminal Courts—

(i) When filed in any court other than the Sessions Court and the High Court; Two rupees.
 (ii) When filed in a Sessions Court; Three rupees.
 (iii) When filed in the High Court; Five rupees.

20. For any complaint under section 138 of the Negotiable Instruments Act, 1881.

Twenty five rupees for every rupees fifty thousand subject to a maximum of one thousand rupees.”.

Repeal.

18. The Tamil Nadu Court-fees and Suits Valuation (Amendment) Act, 1982 is hereby repealed.

Tamil Nadu A
1 of 1983

(By Order of the Governor)

A. KRISHNANKUTTY NAIR,
*Secretary to Government,
 Law Department.*

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 16th November 2007 and is hereby published for general information:—

ACT No. 44 OF 2007.

An Act further to amend the Tamil Nadu Court-Fees and Suits Valuation Act, 1955.

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-eighth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Court-Fees and Suits Valuation (Amendment) Act, 2007.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

2. After section 69 of the Tamil Nadu Court-Fees and Suits Valuation Act, 1955, the following section shall be inserted, namely:—

Insertion of new section 69-A.

“69-A. Refund on settlement of disputes under section 89 of Code of Civil Procedure.—Where the Court refers the parties to the suit to any one of the modes of settlement of dispute referred to in section 89 of the Code of Civil Procedure, 1908 (Central Act V of 1908), the plaintiff shall be entitled to a certificate from the Court authorizing him to receive back the full amount of the fee paid in respect of such plaint if the dispute referred by the Court is settled.

(By Order of the Governor)

S. DHEENADHAYALAN,
Secretary to Government-in-charge,
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 17th October 2020 and is hereby published for general information:—

ACT NO. 30 OF 2020.

An Act further to amend the Tamil Nadu Court-fees and Suits Valuation Act, 1955.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Court-fees and Suits Valuation (Amendment) Act, 2020.	Short title and commencement.
(2) It shall be deemed to have come into force on the 14th day of May 2020.	
Tamil Nadu Act XIV of 1955.	
2. In sections 61, 63 and 72 of the Tamil Nadu Court-fees and Suits Valuation Act, 1955 (hereinafter referred to as the principal Act), for the expression "Board of Revenue" wherever it occurs, the expression "the appropriate authority specified in the notification issued under sub-section (1) of section 4 of the Tamil Nadu Board of Revenue Abolition Act, 1980 (Tamil Nadu Act 36 of 1980)" shall be substituted.	Amendment of sections 61, 63 and 72.
3. In sections 73, 75, 80, 81 and 82 of the principal Act, for the expression "Fort St. George Gazette" wherever it occurs, the expression "Tamil Nadu Government Gazette" shall be substituted.	Amendment of sections 73, 75, 80, 81 and 82.
4. In section 68 of the principal Act, for the expression "Article 11(g) and (u) of Schedule II", the expression "Articles 11(g) and 11(s) of Schedule II" shall be substituted.	Amendment of section 68.
5. In section 72 of the principal Act, in clause (xiv), for the expression "State Railway", the expression "Indian Railway" shall be substituted.	Amendment of section 72.
6. Section 75 of the principal Act shall be renumbered as sub-section (1) of that section, and after sub-section (1) as so renumbered, the following sub-section shall be added, namely:-	Amendment of section 75.
"(2) For the purpose of this section and section 74,—	
(a) "stamp" means any mark, seal or endorsement by any agency or person duly authorised by the State Government;	(a) "stamp" means any mark, seal or endorsement by any agency or person duly authorised by the State Government;
(b) "e-stamp" means a unique number generated on payment of fee through online or through similar software as the State Government may by notification specify in this behalf;	(b) "e-stamp" means a unique number generated on payment of fee through online or through similar software as the State Government may by notification specify in this behalf;
(c) "impressed stamp" means impression by franking machine or any other machine by any agency or person duly authorised by the State Government.".	(c) "impressed stamp" means impression by franking machine or any other machine by any agency or person duly authorised by the State Government.".

Repeal and Saving.

7. (1) The Tamil Nadu Court-fees and Suits Valuation (Amendment) Ordinance, 2020 is hereby repealed.

Tamil Nadu
Ordinance 2 of
2020.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the said Act, as amended by this Act.

(By order of the Governor)

C. GOPI RAVIKUMAR,
*Secretary to Government,
Law Department.*



TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 435] CHENNAI, THURSDAY, SEPTEMBER 23, 2021
Purattasi 7, Pilava, Thiruvalluvar Aandu-2052

Part IV—Section 2

Tamil Nadu Acts and Ordinances

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 22nd September 2021 and is hereby published for general information:—

ACT NO.18 OF 2021.

An Act further to amend the Tamil Nadu Court-fees and Suits Valuation Act, 1955.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy- Second Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Court-fees and Suits Valuation (Amendment) Act, 2021.

Short title and commencement.

(2) It shall come into force at once.

Tamil Nadu Act
XIV of 1955. 2. In the Tamil Nadu Court-fees and Suits Valuation Act, 1955, in Schedule I, for the entries in columns (2) and (3) against Article 7 in column (1) thereof, the following entries shall, respectively, be substituted, namely:—

Amendment of Schedule-I.

“Certificate under the Indian Succession Act, 1925. Three per cent on the debt and security or the aggregate amount or value of the debts and securities specified in the Succession Certificate, subject to a maximum of twenty five thousand rupees.”.

(By order of the Governor)

C. GOPI RAVIKUMAR,
Secretary to Government (Legislation),
Law Department.

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ON BEHALF OF THE GOVERNMENT OF TAMIL NADU



TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 444] CHENNAI, TUESDAY, SEPTEMBER 28, 2021
Purattasi 12, Pilava, Thiruvalluvar Aandu—2052

Part IV—Section 2

Tamil Nadu Acts and Ordinances

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 28th September 2021 and is hereby published for general information:—

ACT No.20 OF 2021.

An Act further to amend the Tamil Nadu Court-fees and Suits Valuation Act, 1955.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy- second Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Court-fees and Suits Valuation (Second Amendment) Act, 2021. Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

2. In Schedule-II to the Tamil Nadu Court-fees and Suits Valuation Act, 1955,— Amendment of Schedule-II.

(1) in Article 3 in column (1), for the entry "Two thousand rupees" in column (3) against item (ii) in column (2) thereof, the entry "One thousand five hundred rupees" shall be substituted;

(2) in Article 11 in column (1), for the entry "One thousand rupees" in column (3) against item (i) in clause (r) in column (2) thereof, the entry "Seven hundred fifty rupees" shall be substituted.

(By order of the Governor)

C. GOPI RAVIKUMAR,
Secretary to Government (Legislation),
Law Department.

PRINTED AND PUBLISHED BY THE COMMISSIONER OF STATIONERY AND PRINTING, CHENNAI
ON BEHALF OF THE GOVERNMENT OF TAMIL NADU

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 19th December 2024 and is hereby published for general information:—

ACT No. 43 OF 2024.

An Act further to amend the Tamil Nadu Court-fees and Suits Valuation Act, 1955.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Court-fees and Suits Valuation (Amendment) Act, 2024. Short title and commencement.

(2) It shall be deemed to have come into force on the 5th April 2023.

Tamil Nadu 2. In Schedule-II to the Tamil Nadu Court-fees and Suits Valuation Act, 1955, Amendment of Schedule – II.

(1) in Article 3, for item (ii), the following items shall be substituted, namely:—

“(ii)(A) to the High Court except Intellectual Property Division.	One thousand five hundred rupees.
(B) to the Intellectual Property Division of the High Court,—	
(a) appeal against the order of the Registrar of Trade Marks under section 91 of the Trade Marks Act, 1999 (Central Act 47 of 1999).	Ten thousand rupees.
(b) appeal against the order of Registrar of Copyrights under section 72 of the Copyright Act, 1957 (Central Act 14 of 1957).	Five thousand rupees.
(c) appeal against the order of the Controller or Central Government under section 117-A of the Patents Act, 1970 (Central Act 39 of 1970).	Ten thousand rupees.
(d) appeal against the order of the Registrar under section 31 of the Geographical Indications of Goods (Registration and Protection) Act, 1999 (Central Act 48 of 1999).	Five thousand rupees.

(e) appeal against the order or decision of the Authority or the Registrar under section 56 of the Protection of Plant Varieties and Farmers' Rights Act, 2001 (Central Act 53 of 2001).	Five thousand rupees.
(f) appeal against the order of a Commercial Court under section 13 (1-A) of the Commercial Courts Act, 2015 (Central Act 4 of 2016).	Two thousand rupees.
(g) appeal against the order passed in interim application, by the Commercial Division of the High Court constituted under section 4 of the Commercial Courts Act, 2015 (Central Act 4 of 2016).	One thousand five hundred rupees.”.

(2) in Article 11, in clause (l), for item (iii), the following items shall be substituted, namely:—

“(iii)(A) the High Court except Intellectual Property Division.	Fifty rupees.
(B) to the Intellectual Property Division of the High Court,—	
(a) petition or application under sections 47 and 57 of the Trade Marks Act, 1999 (Central Act 47 of 1999).	Ten thousand rupees.
(b) petition under section 19A(1) of the Copyright Act, 1957 (Central Act 14 of 1957).	Five thousand rupees.
(c) petition or application under sections 19A(2), 23, 31, 31A, 31B, 31C, 31D, 32, 33A and 50 of the Copyright Act, 1957 (Central Act 14 of 1957).	Ten thousand rupees.
(d) petition under sections 64 and 71 of the Patents Act, 1970 (Central Act 39 of 1970).	Ten thousand rupees.

(e) application under section 27 of the Geographical Indications of Goods (Registration and Protection) Act, 1999 (Central Act 48 of 1999). Five thousand rupees.”.

(By Order of the Governor)

S. GEORGE ALEXANDER,
*Secretary to Government,
Law Department.*